

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

E.A. NO. 73 OF 2025

IN

ORIGINAL APPLICATION NO. 465 OF 2023

(I.A. NO. 828 OF 2025)

IN THE MATTER OF:

ASHISH SHARMA

....APPLICANT

VERSUS

STATE OF U.P. & ORS.

....RESPONDENTS

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THROUGH COUNSEL



BHANWAR PAL SINGH JADON

COUNSEL FOR UPPCB

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DATE: 10.01.2026

PLACE: NOIDA

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
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RESPONSE ON BEHALF OF UPPCB IN COMPLIANCE OF THE
ORDER DT. 16.12.2025 PASSED BY THE HON'BLE NATIONAL GREEN
TRIBUNAL

I, Vikas Mishra S/o Shri Ganga Sharan Misra aged about 45 years, presently posted as Regional Officer, Regional Officer, Uttar Pradesh Pollution Control Board, Gautam Buddha Nagar, U.P. do hereby solemnly affirm and state on oath as under:

1. That I, the Deponent in the above captioned matter am fully conversant with the facts of the case and is competent and authorized to swear the present affidavit.



2. That I state that the contents of the affidavit have been drafted by my counsel on my instructions and the contents of the same are true to my knowledge and nothing material has been concealed therefrom.

I. Allegations in the Original Application

3. That in the present matter, the applicant had filed a letter petition submitting that 14th Avenue, Gaur City-2, Greater Noida West, Uttar Pradesh is having a waste collection center in the basement of I Tower situated in the center of the project. The garbage dumped there is emitting extremely foul smell which is causing lot of physical and health distress. The applicant and other residents complained to the Project Proponent but to no avail.

II. Constitution of Joint Committee

4. That further the Hon'ble Tribunal vide order dt. 03.08.2023 constituted a Joint Committee to verify the facts and submit a report.

III. Findings of the Joint Committee

5. That pursuant to order dated 03.08.2023, a report dated 07.11.2023 was submitted by Joint Committee through Regional Officer, Uttar Pradesh Pollution Control Board (hereinafter referred to as 'UPPCB'), Greater Noida stating that an Organic Waste Converter Machine (hereinafter referred to as 'OWC Machine') for processing and disposal of Municipal



Solid Waste generated from the above residential project has been installed in basement; one exhaust pipe/ducting is provided which opens on top floor; there was a gap in the joints of the duct/exhaust pipe due to which foul smell was observed in nearby area; Project Proponent did not provide any logbook of functioning of OWC Machine; daily consumption record of the said machine, consumption of anti-smell chemicals etc.; and, also did not provide generation of solid waste per day, details of disposal of solid waste (dry and wet), capacity of OWC machine and duration of its functioning etc.

The main observation of the Joint Committee were as follows:

- i. *“Project has installed Organic Waste Converter (OWC) Machine for processing and disposal of municipal solid waste generated from said project in basement. One exhaust pipe/ ducting is provided for same, which opens on the top floor.*
- ii. *It was observed that there is a gap in the joints of the duct/exhaust pipe installed for the Organic Waste Converter (OWC) section, due to which foul smell was observed in nearby area.*
- iii. *Project proponent has not provided logbook of OWC operations, daily electricity consumption of OWC, consumption of anti-smell chemicals and copy of approved map by GNIDA with location of OWC.*



- iv. *Project proponent has not provided generation of solid waste per day, details of disposal of solid waste (dry and wet), capacity of OWC and duration of operation of OWC per day, details of disposal of manure as informed to be produced by OWC installed at project.*

IV. Regulatory Action By UPPCB

6. That in view of above shortcomings observed by the Joint Committee, Regional Officer, UPPCB, Greater Noida (nodal agency) issued notice to the said project, vide letter dated 16.09,2023.

A Copy of the notice dt. 16.09.2023 has been annexed herewith as **ANNEXURE R-1.**

7. That in compliance of notice dated 16.09.2023, project has submitted its reply on dated 03.11.2023 regarding shortcomings found during inspection.

Copy of letter dt. 03.11.2023 has been annexed herewith as **ANNEXURE R-2.**

8. Further a Show Cause Notice under section-5 of Environmental (Protection) Act, 1986 has been issued against the said project by the UPPCB, Lucknow vide letter dated 01.11.2023. That the Project

proponent responded to the notice dated 01.11.2023 vide a reply dated



28.11.2023 addressed to the Chief Environment Officer, UPPCB, Lucknow.

A copy of notice dt. 01.11.2023 has been annexed herewith as **ANNEXURE R-3**

V. Disposal of the Original Application

9. That this Hon'ble Tribunal vide order dt. 16.08.2024 disposed of the above OA directing as under:

"8. Shri A.R. Takkar, Advocate appearing for respondent 4 stated that from date of receipt of order of G Noida with regard to permission of shifting of Waste Collection Centre and OWC Machine, appropriate steps shall be taken and process of shifting shall be completed by Project Proponent within one month.

9. In view of above stand taken by respondents 4 and 5, we do not find that any further order is required to be passed in this matter except that the said authority and proponent shall comply with the above stand.

10. However, we also observe that at shifted place also, appropriate steps for mitigating air pollution shall continue to be taken by Project Proponent in accordance with provisions of Solid Waste Management Act, 2016 and the suggestions made by Joint Committee in its report



dated 07.11.2023.”

VI. Execution Application filed

10. That further the applicant filed an Execution Application No. 73 of 2025 for the execution of the above order dt. 16.08.2024.

11. That subsequently, the Hon'ble Tribunal vide order dt. 16.12.2025 directed as under:

“6. Learned counsel for respondents no. 2, 3 and 5 seek four weeks' time for filing of compliance reports.”

VII. Compliance Status On Behalf Of UPPCB

12. That in compliance of the aforesaid order, the response on behalf of UPPCB is as under.

13. That it is relevant to submit that the UPPCB has issued the Consolidated Consent to Operate and Authorization dt. 17.04.2025 to the Project Proponent which is valid from 17.03.2025 to 31.12.2027.

A Copy of the CCA dt. 17.04.2025 has been annexed herewith as

ANNEXURE R-4



14. That it is relevant to submit that the UPPCB has written a letter dt. 06.12.2025 to the Project Proponent to provide the further compliance report.

A Copy of the letter dt 06.12.2025 has been annexed herewith as

ANNEXURE R-5

15. That in response to the above letter, the Project Proponent has replied vide letter dt. 20.12.2025, stating as under:-

- That proposals identifying two alternative sites within the project premises for relocation of the Waste Collection Centre were submitted to GNIDA vide letter dated 21.06.2024. The Hon'ble NGT, while passing the order dated 16.08.2024, took note of the said proposal and directed GNIDA to pass an appropriate order and communicate the same.
- Pursuant thereto, further reminders were submitted to GNIDA vide letters dated 16.09.2025 and 05.10.2025; however, no final approval/order has been received till date.
- That relocation of the Waste Collection Centre is contingent upon receipt of approval from GNIDA. We reiterate our readiness and willingness to comply with the Hon'ble NGT's order and to undertake relocation immediately upon receipt of the requisite approval.



A Copy of the letter dt. 20.12.2025 has been annexed herewith as
ANNEXURE R-6

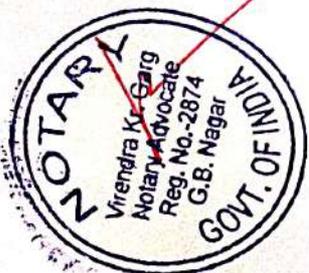
VIII. Latest Inspection

16. That it is submitted that the latest inspection of the said site was conducted by the UPPCB officials on 02.01.2026, wherein the observations were as under:

- During inspection, organic waste converter (OWC) was found operational.
- Bleaching powder/ anti odour chemicals is being applied to control foul smell in OWC section.
- No foul smell was observed due to handling and operation of OWC section in nearby area.
- Logbook is being maintained regarding quantity of daily generation and disposal of MSW in project.
- OWC is not shifted to another location. OWC is established at older place (Basement of 1 tower of project).

Photographs taken during inspection have been annexed with the inspection report.

A Copy of the inspection report has been annexed herewith as
ANNEXURE R -7



17.Hence, the present response is being submitted for the kind perusal of this Hon'ble Tribunal. It is prayed that the same be taken on record.



DEPONENT

VERIFICATION

Verified at G.B. Nagar on this 09th day of January, 2026 that the contents of the above affidavit from paragraphs 1 to 17 are believed to be true and correct to the best of my knowledge and belief. No part of it is false and nothing material has been concealed therefrom.



DEPONENT



ATTESTED
9/1/2026
Virendra Kr. Garg
Notary Advocate
Reg. No.-2874
G.B. Nagar



उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड, ग्रेटर नोएडा

ए-1, प्रथम तल, कॉमर्शियल काम्प्लेक्स, बीटा-2, ग्रेटर नोएडा, गौतमबुद्धनगर

ई-मेल : rogreaternoida@uppcb.in, फोन/फैक्स. 0120-232102

सन्दर्भ संख्या : 696/NPT-67/2023

दिनांक : 16/09/23

शेवा में,

मेसर्स 14th एवेन्यू, गौर सिटी-2,
प्लॉट नं० जी०एच०-०३, रोक्टर- 16सी,
ग्रेटर नोएडा वेस्ट, गौतमबुद्धनगर

विषय: मा० एन०जी०टी०, नई दिल्ली में योजित OA No-465/2023 Ashish Sharma Versus State of U.P में पारित आदेश दिनांक 03.08.2023 के अनुपालन के सम्बन्ध में।

महोदय,

कृपया उपरोक्त विषयक अवगत हो कि मा० राष्ट्रीय हरित अधिकरण, नई दिल्ली में OA No-465/2023 Ashish Sharma Versus State of U.P योजित है। उक्त ओ०ए० में आपके परियोजना M/s 14th Avenue, Gaur City-2, Greater Noida West, Gautam Buddha Nagar से जनित ठोस अपशिष्ट के प्रबंधन एवं निस्तारण का उचित प्रबंधन न होने का उल्लेख है। तत्क्रम में मा० अधिकरण द्वारा पारित आदेश दिनांक 03.08.2023 के अनुपालन हेतु संयुक्त समिति द्वारा परियोजना का निरीक्षण दिनांक 14.09.2023 को श्री अक्षत, परियोजना प्रबंधक की उपस्थिति में किया गया। निरीक्षण के दौरान शिकायतकर्ता एवं परियोजना प्रतिनिधि से वार्ता के उपरान्त निम्न बिन्दुओं पर आख्या वांछित है:-

1. परियोजना से प्रतिदिन जनित होने वाले ठोस अपशिष्ट (ऑर्गेनिक/वेट वेस्ट, नॉन ऑर्गेनिक/ड्राई वेस्ट आदि) का विवरण लॉगबुक सहित।
2. परियोजना में ठोस अपशिष्ट के निस्तारण (ऑर्गेनिक/वेट वेस्ट, नॉन ऑर्गेनिक/ड्राई वेस्ट आदि) की व्यवस्था का पूर्ण विवरण।
3. परियोजना से जनित ठोस अपशिष्ट के निस्तारण हेतु स्थापित प्लांट एवं मशीनरी का विवरण यथा मशीनरी का नाम, क्षमता, प्रतिदिन संचालन किये जाने की अवधि, दैनिक विद्युत खपत का विवरण आदि।
4. ऑर्गेनिक वेस्ट कनवर्टर से जनित मेन्योर की दैनिक मात्रा, उक्त के निस्तारण विधि आदि।
5. परियोजना से जनित ठोस अपशिष्ट के एकत्रण स्थल, ऑर्गेनिक वेस्ट कनवर्टर की स्थापना के सम्बन्ध में चिन्हित स्थल का परियोजना को ग्रेटर नोएडा औद्योगिक विकास प्राधिकरण द्वारा निर्गत Sanctioned map में हाईलाइट करते हुए Sanctioned map की प्रति।
6. ऑर्गेनिक वेस्ट कनवर्टर सेक्शन का संचालन एवं एन्टी स्मेल केमिकल्स के छिड़काव सम्बन्धी लॉगबुक, विद्युत खपत का विवरण एवं एन्टी स्मेल केमिकल्स के क्रय के बीजक की प्रति।
7. परियोजना में ठोस अपशिष्ट नियम, 2016 में निहित दायित्वों के अनुपालन में ठोस अपशिष्ट के निस्तारण का विवरण।
8. परियोजना से जनित ठोस अपशिष्ट के एकत्रण हेतु परियोजना में कितने डस्टबिन एवं ठोस अपशिष्ट को एकत्रण स्थल तक ट्रान्सफर किये जाने हेतु चार पहिया वाहनों का विवरण।

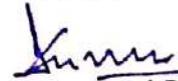
परियोजना से जनित ठोस अपशिष्ट के प्रबंधन एवं निस्तारण के सम्बन्ध में मौके पर परियोजना को समिति द्वारा निम्नलिखित कमियों के निराकरण हेतु निर्देशित किया गया -

1. परियोजना से जनित ठोस अपशिष्ट के भण्डारण स्थल पर वेट एवं ड्राई वेस्ट का पृथक्कीकरण किया जाता पाया गया, जबकि ठोस अपशिष्ट नियम, 2016 के अनुसार Segregated at source प्राविधानित है, नियमानुसार कार्यवाही अपेक्षित है।

- II. ठोस अपशिष्ट के एकत्रण एवं ऑर्गेनिक वेस्ट कनवर्टर सेक्शन से जनित दुर्गन्ध को निष्कर्षण हेतु स्थापित डक्ट पाईप के ज्वाइंट्स उचित प्रकार (एयर टाईट) से टावर के टॉप फ्लोर तक सील नहीं पाये गये, अनुरक्षण कार्य अपेक्षित है।
- III. शिकायतकर्ताओं द्वारा अवगत कराया गया कि निरीक्षण के दिनांक से पूर्व परियोजना द्वारा ठोस अपशिष्ट का उचित प्रबंधन एवं निस्तारण नहीं किया जा रहा था, भविष्य में उक्त की पुनरावृत्ति उचित नहीं है।
- IV. परियोजना द्वारा ऑर्गेनिक वेस्ट कनवर्टर के संचालन की लॉगबुक, एन्टी स्मेल केमिकल्स के छिडकाव सम्बन्धी लॉगबुक एवं प्राधिकरण द्वारा स्वीकृत मैप की प्रति अथवा स्वीकृत मैप में चिन्हित स्थल का विवरण उपलब्ध नहीं कराया गया, अभिलेख प्रस्तुत किया जाना अपेक्षित है।
- V. सूखे एवं गीले कूड़े का पृथक-पृथक एकत्रण किया जाना सुनिश्चित करें।
- VI. सूखे कचरे को अन्य प्रकार के कचरे से मिश्रण न होने दें।
- VII. गीले कूड़े का निस्तारण दैनिक आधार पर सुनिश्चित किया जाये।
- VIII. परियोजना के निवासियों को जनित ठोस अपशिष्ट के पृथक्कीकरण हेतु समय-समय पर जागरूकता अभियान चलाकर जागरूक बनाए।
- IX. निवासियों के जागरूकता बढ़ाने हेतु लिफ्ट, गैलरी एवं सार्वजनिक स्थान पर पोस्टर, पेन्टिंग आदि विधाओं को अपनाया जाये।
- X. ठोस अपशिष्ट के एकत्रण एवं ऑर्गेनिक वेस्ट कनवर्टर सेक्शन से जनित दुर्गन्ध के नियंत्रण हेतु नियमित साफ-सफाई, एन्टी स्मेल केमिकल का छिडकाव एवं शिकायत प्राप्त होने पर तत्काल समाधान कराया जाना सुनिश्चित करें।
- XI. ठोस अपशिष्ट के पृथक्कीकरण हेतु लाते समय नगरीय ठोस अपशिष्ट को ढककर सावधानीपूर्वक इस प्रकार परिवहन किया जाये कि परिवहन के दौरान दुर्गन्ध अथवा सॉलिडवेस्ट का सड़क पर विखराव न हो, सुनिश्चित किया जाये।

उक्त बिन्दुओं की अनुपालन आख्या पत्र प्राप्ति के एक सप्ताह में इस कार्यालय को प्रेषित किया जाना सुनिश्चित करें। अन्यथा की दशा में परियोजना के विरुद्ध नियमानुसार पर्यावरण संरक्षण अधिनियम, 1986 के अन्तर्गत कार्यवाही की जायेगी, जिसका सम्पूर्ण उत्तरदायित्व परियोजना एवं परियोजना के जिम्मेदार पदाधिकारियों का होगा।

भवदीय



16/9/2023

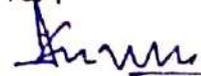
(डी०के० गुप्ता)

क्षेत्रीय अधिकारी



प्रतिलिपि: निम्नलिखित को सूचनार्थ सादर प्रेषित।

1. जिलाधिकारी महोदय, गौतमबुद्धनगर।
2. मुख्य पर्यावरण अधिकारी (वृत्त-1), उ०प्र० प्रदूषण नियंत्रण बोर्ड, लखनऊ।
3. अपर जिलाधिकारी (वि०/रा०), गौतमबुद्धनगर।



16/9/2023

क्षेत्रीय अधिकारी



To
 The Regional officer, Greater Noida
 Uttar Pradesh Pollution Control Board,
 A-1, First Floor, Commercial Complex, Sector Beta-2,
 Greater Noida-Gautam Buddh Nagar (UP).

Dated- 03.11.2023

Sub : In response to your letter dated 16.09.2023 bearing reference number 696/NGT-67/2023 concerning compliances of order dated 03.08.2023 passed by the Hon'ble National Green Tribunal in (OA No. 465/2023 Ashish Sharma Versus State of UP) in the Group Housing Project 14th Avenue / GC 14 "Gaur City 2" at Plot no.-GH-03, Sector-16C, Greater Noida (U.P.)

- Ref :**
1. Your Letter no. - 696/NGT-67/2023 dated 16.09.2023 (Annexure 1)
 2. Log Book Copy of Solid Waste Management Works (Annexure 2)
 3. SOP Issued to Garbage Agency document (Annexure 3)
 4. Technical Details of OWC Machine (Annexure 4)
 5. Approved Sanctioned Map from Greater Noida Authority (Annexure 5)
 6. Purchase order of Anti Odor chemical and bleaching power (Annexure 6)
 7. Photographs of OWC Machine in working condition (Annexure 7)
 8. Photographs of Solid Waste Management System at GC 14 Site (Annexure 8)
 9. Photographs of Manure Use in Horticulture Area within Project GC 14 (Annexure 9)
 10. Photographs of Garbage Room Deep Cleaning Work After Work Completion in Evening (Annexure 10)
 11. Photographs of ducting work maintenance work (Annexure 11)
 12. WO & Payment details of Maintenance Contract of Duct Work (Annexure 12)
 13. Log Book of Anti Odor chemical and bleaching power maintained at site (Annexure 13)

Respected Sir,

With reference to the above subject, we would like to inform that we have developed a Group Housing Project "Gaur City 2" at Plot no.-GH-03, Sector-16C, Greater Noida (U.P.).

In view of your Letter no. - 696/NGT-67/2023 dated 16.09.2023 which was received on 28th October 2023, we would like to state that the project GC14 (14th Avenue) consists of total 21 towers comprising of a total of 4693 flats. Presently, there are 3800 families residing in these complexes.

1. As per the calculation sheet below, total solid waste generated is approximately 5130 KGs out of which about 2000 kg/day is biodegradable waste. Two OWC Machines of 1000 Kg/day Capacity Each have been installed to manage this waste. (Please Refer Annexure 2).

AEE I & II
 For n.o. pl.
 03/11/2023

For Gaursons Promoters Pvt. Ltd.
 Authorised Signatory

OWC Machine Calculation - GC 14/14th Avenue		
Description	Unit	Particulars
Occupied No. of Flats	Numbers	3800
Average Occupancy / Flat	Numbers	4.5
Total Population	Numbers	17100
Residential Refuse (As per NBC 2016)	Kg / Capita / Day	0.3
Estimated Waste Generated	Kg / Day	5130
Estimated Organic Waste Generated (40%)	Kg / Day	2052
Estimated Inorganic Waste Generated	Kg / Day	3078
Capacity of OWC Machine Installed at Site	Kg./Day	2000

2. The Solid Waste Management System implemented at the site is detailed in the SOP issued to the Garbage Agency appointed for such purposes. (Please Refer Annexure 3).
3. OWC Machine installed in the project is of Make - SMS Hydrotech from Faridabad. Daily electricity consumption of each machine is around 40 - 50 Units considering 12 - 14 Hours Operation per day. (For Technical Details Please Refer Annexure 4)
4. The Manure generated from OWC Machine is used in landscaping areas within and outside the project. The excess manure is being handed over to the garbage vendor for self-use/sale.
5. The OWC Machine Room / Garbage Room is located underneath Tower I in Basement 1. The map depicting the OWC Room's location, as approved and sanctioned from Greater Noida Authority is attached herewith as Annexure 5.
6. Bleaching Power and Anti Odor chemical are being administered daily within the project premises for sanitation and cleaning purposes. A copy of Purchase order of Anti Odor chemical and bleaching power is attached herewith as Annexure 6.
7. In extension of the aforementioned practices, we have diligently arranged for Solid Waste Management in strict compliance with the regulations stipulated in the Solid Waste (Management & Handling) Rules, 2016 published on 08.04.2016 by Ministry of Environment, Forest and Climate Change (MoEFCC), New Delhi (actual site images are annexed as Annexure 8) details of which are as follows :
 - We are providing two distinct dustbins (Green and Blue) to facilitate waste segregation, primarily categorized as Dry and Wet Waste, allocated to each flat owner.
 - Solid waste generated from each flat is collected using the respective dustbins for Dry and Wet Waste.
 - We are undertaking Waste Segregation techniques by categorizing various types of waste such as Biodegradable, Non-Biodegradable, Recyclables, Hazardous, and E-waste within the Project.
 - Biodegradable waste, sorted and segregated, is subsequently converted into compost via the Organic Waste Composter installed at the site (Images annexed as Annexure 7) and utilized in the Horticulture within the Project. (Images annexed as Annexure 9)
 - Other segregated wastes like Non-Biodegradable, Recyclables, Hazardous and E-waste etc. are appropriately managed and subsequently handed over to the respective Waste Handling Agencies.

8. A total of 58 dustbins, each of 220 liters capacity and equipped with wheels, have been provided for the purpose of collecting garbage from the project.
9. The issue of unpleasant odors emanating from the area has been addressed by rectifying air leakages in the Garbage Room. Regular use of Anti-Odor Chemicals and Bleaching Powder has been implemented in the Garbage Room. Images depicting the deep cleaning process are appended to this letter as **Annexure 10**.
10. The logbook detailing the issuance of Anti-Odor Chemicals and Bleaching Powder to the Garbage Agency is annexed herewith as **Annexure 13**.
11. The repair and maintenance work for the ducting system is currently in progress and is expected to be finalized within the next ten days. Images of the maintenance work is annexed herewith as **Annexure 11**, accompanied by the Work Order Copy and Payment Details to the contractor, provided as **Annexure 12**.

In view of the above details and clarifications, we respectfully request your esteemed authority to render this complaint null and void.

Thanks,

Yours sincerely,

For M/s Gaursons Promoters Pvt. Ltd

(Authorized Signatory)

Mob: 9911640690

Encl.as above

Handwritten signature
Authorised Signatory

CC To:

The Chief Environment Officer,
 Uttar Pradesh Pollution Control Board,
 T.C. - 12V. Vibhuti Khand,
 Gomti Nagar, Lucknow - 226010

Monthly Report - Solid Waste Management

Name of Vendor - BHAWA ENVIRO Name of Operator - SHARMA Project Name - 14th Avenue - Gaur City 2
 Total No of Flats - 4800 Occupied no. of Flats - 3800 Month & Year - October - 2023

Date	Time of Start of Waste Collection AM	Bio-Degradable (For OWC) Waste Approx. In kg	Compost Prepared Approx. In kg	Non Bio-Degradable (Recyclable) Waste Approx. In kg	Inert/Rejected Waste Approx. In kg	Electric Meter Reading	Site Clearance Time PM	Daily Electric Power Consumption Unit Kwh	Remarks	Signature of Operator	Signature of Gaur Maintenance Official
01/10	8:10	1830	1410	12580	2420	12480	5:40	189	OK	[Signature]	[Signature]
02/10	8:15	1810	1400	11850	2380	12609	5:30	191	OK	[Signature]	[Signature]
03/10	8:15	1740	1360	15106	2470	12800	5:30	174	OK	[Signature]	[Signature]
04/10	8:10	1750	1350	12560	2488	12944	5:30	209	OK	[Signature]	[Signature]
05/10	8:10	1740	1410	11725	2464	13183	5:30	212	OK	[Signature]	[Signature]
06/10	8:00	1725	1420	12381	2156	13295	5:30	204	OK	[Signature]	[Signature]
07/10	8:05	1350	1380	12431	2122	13599	5:30	810	OK	[Signature]	[Signature]
08/10	8:10	1610	1390	12596	2218	13809	4:30	184	OK	[Signature]	[Signature]
09/10	8:05	1830	1400	11381	2120	13993	4:00	198	OK	[Signature]	[Signature]
10/10	8:00	1780	1385	13680	2172	14191	5:40	194	OK	[Signature]	[Signature]
11/10	8:10	1740	1450	13426	2133	14365	5:40	188	OK	[Signature]	[Signature]
12/10	8:10	1700	1400	12591	2540	14543	4:50	181	OK	[Signature]	[Signature]
13/10	8:10	1710	1300	11381	2651	14754	4:50	174	OK	[Signature]	[Signature]
14/10	8:10	1732	1310	11496	2420	14928	5:30	181	OK	[Signature]	[Signature]
15/10	8:15	1400	1210	12899	2843	15109	6:10	191	OK	[Signature]	[Signature]
16/10	8:00	1710	1250	11892	2310	15300	5:20	182	OK	[Signature]	[Signature]
17/10	8:30	1920	1640	13388	2624	15182	4:00	194	OK	[Signature]	[Signature]
18/10	8:30	1831	1610	12421	2160	15436	4:30	205	OK	[Signature]	[Signature]
19/10	9:10	1846	1511	12421	2160	15636	4:30	210	OK	[Signature]	[Signature]
20/10	9:10	1982	1520	11381	2870	15881	4:45	198	OK	[Signature]	[Signature]
21/10	9:15	1746	1500	11790	2990	16091	5:00	192	OK	[Signature]	[Signature]
22/10	8:35	1591	1210	12391	2780	16289	5:15	192	OK	[Signature]	[Signature]
23/10	8:00	1874	1521	12872	2105	16481	5:20	175	OK	[Signature]	[Signature]
24/10	8:35	1472	1200	12061	2470	16894	6:30	181	OK	[Signature]	[Signature]
25/10	8:00	1538	1310	13107	2551	17028	6:10	189	OK	[Signature]	[Signature]
26/10	8:05	1922	1633	13459	2186	17218	5:15	230	OK	[Signature]	[Signature]
27/10	8:00	1761	1410	14201	2434	17446	5:30	181	OK	[Signature]	[Signature]
28/10	8:10	1903	1400	14520	2021	17629	6:05	192	OK	[Signature]	[Signature]
29/10	8:00	1781	1400	12391	2312	17821	6:00	210	OK	[Signature]	[Signature]
30/10	8:50	1898	1648	12391	2842	18031	6:10	215	OK	[Signature]	[Signature]
31/10	7:45	1872	1630	12800	2109	18276	5:40	215	OK	[Signature]	[Signature]

Details of Consumables and maintenance works:
 Note -
 1. Separate dustbins (220 Kg. capacity each) should be available for Dry Waste, Wet Waste, E-Waste and Lamps/Battery
 2. The site should be properly ventilated and in hygienic condition
 3. Brief details about the Solid Waste Management Process & the Vendors contact should be displayed at the site.

Name & Signature
 BHAWA ENVIRO SERVICES
 Proprietor

Name & Signature
 R.S. Rana
 Authorized Signatory



SOP ISSUED TO GARBAGE AGENCIES FOR SOLID WASTE MANAGEMENT SERVICES SYSTEM AS PER SWM 2016 RULES

1. **Collect Solid Waste in Containers (Door-to-Door/ Flat-to-Flat and Floor-to-Floor:** Collect primary Segregated Solid Waste from Door-to-Door/ Flat-to-Flat and Floor-to-Floor on daily basis in morning in different color bins for Non-Biodegradable waste and Biodegradable waste separately. Keep all PPE / Equipment / Tool: Use of Personal Protective Equipment's/ tools like uniform, disposable mask, gloves, gumboots, ID cards etc. by waste collection person
2. **Segregate Solid Waste Daily:** Waste shall be segregated continuously as soon as waste starts coming inside Garbage Room in **Biodegradable (WET WASTE)** and **Non Bio degradable (DRY WASTE)** inside the garbage room again as a part of secondary segregation
3. **Treatment of Biodegradable Waste:** The above segregated **Biodegradable (WET WASTE)** shall be processed in the Fully Automatically OWC machine's for treatment continuously i.e. 24 X 7 all days and once the compost cycle of the OWC is completed, compost produced shall be collected in bags in proper hygienic conditions.
4. **Two Manpower** to be permanently deployed in Garbage Room for Segregation, OWC Machine Operation & Cleaning of Garbage Room
5. The produced compost may be used primarily at various horticultural area of the site, whereas the balance compost, if any, could be taken away by the Second Party for own use
6. **Transporting Reject / Inert Waste:** All segregated Reject / Inert Waste should be collected and stored in the separate dedicated area and the same should be loaded in the GNIDA nominated agency vehicle
7. **Transport Inorganic Solid Waste and Clean the Site-** All Non-Biodegradable solid waste collected from common areas by Garbage Agency including paper, plastic, metal, etc. shall be taken away by the Second Party before 6 PM Daily.
8. **Maintain Log Book:** Log book shall be maintained daily and signed jointly by Garbage Agency representative and Gaurson Facility Team.
9. **Exhaust Ventilation Fan** to be Switched ON from 7 AM to 8 PM to remove odor from Garbage Room



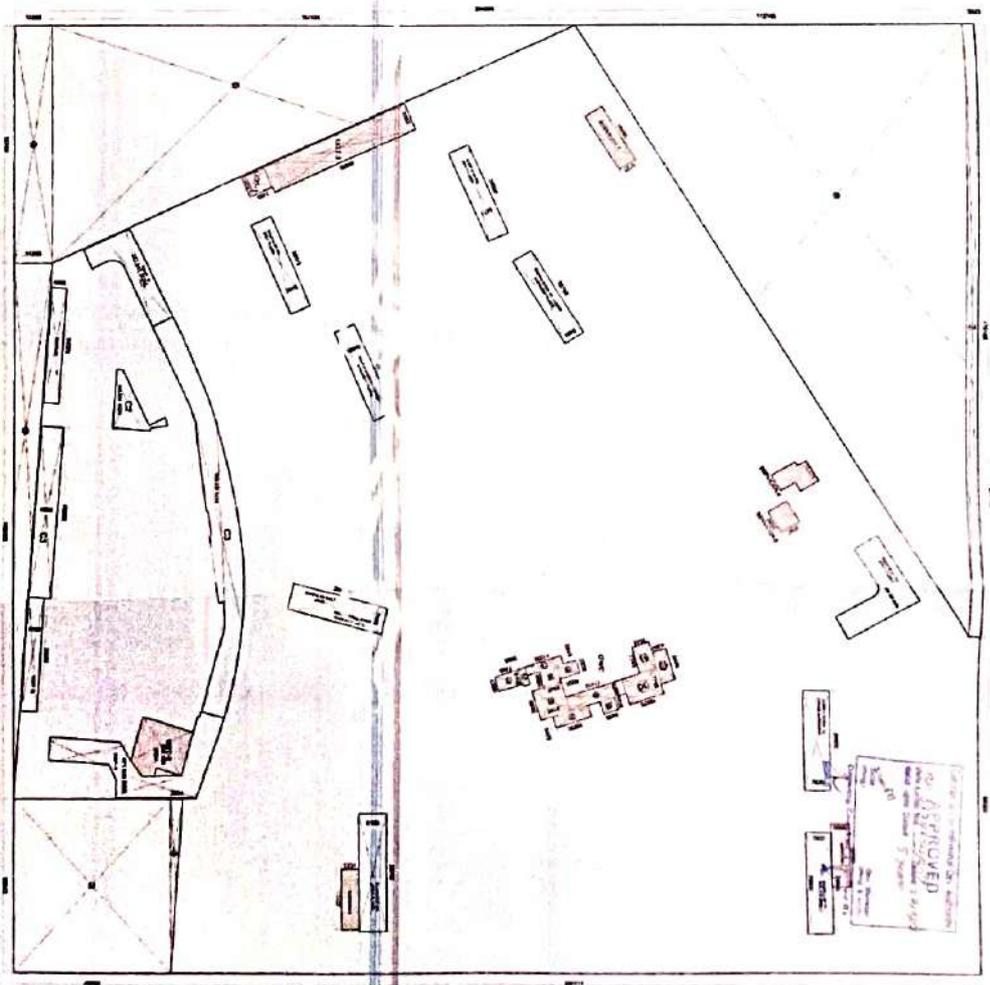
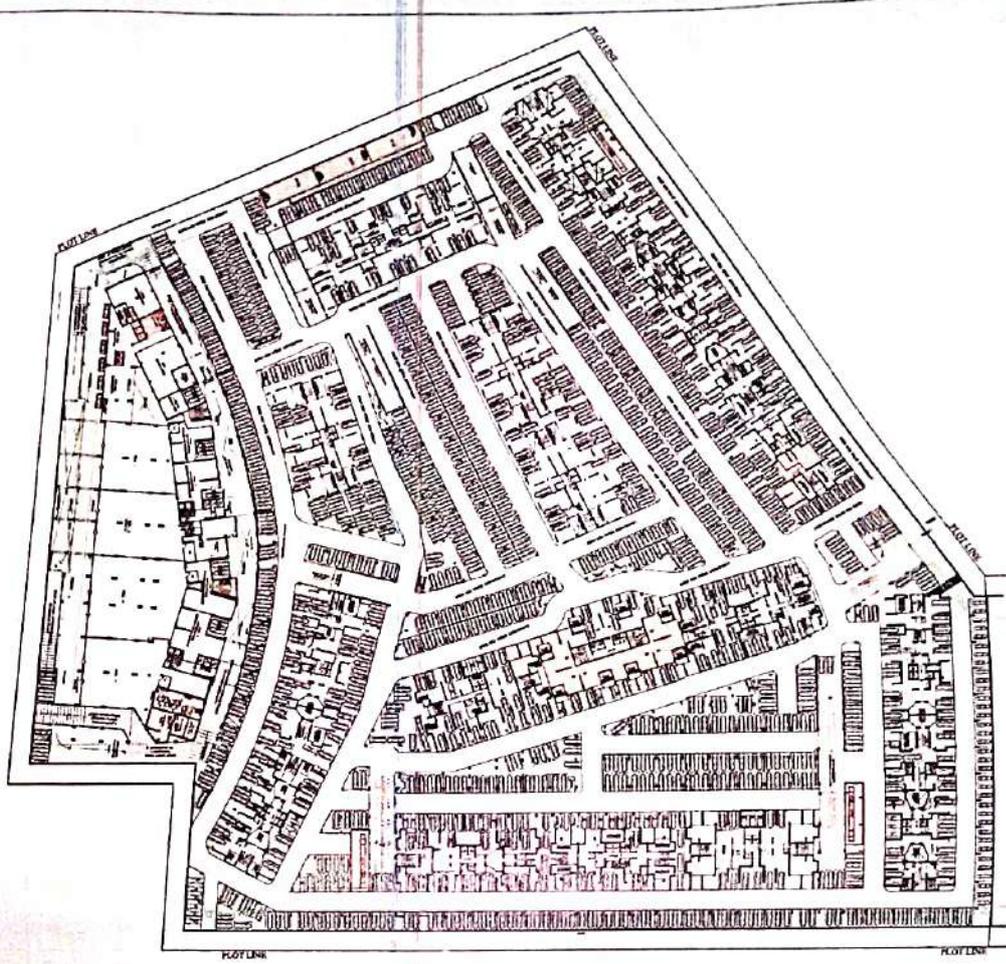
1000Kg/day Bio Mechanical Compost Machine Technical Specifications

Output	Organic manure
Machine Specifications	<ul style="list-style-type: none"> • Inbuilt Shredder • S.S Composting Tank • Oil Tank • Heating System • Climate Control System • Two Single Phase Exhaust
Dimensions in Lx W x H (Ft)	9 x 6 x 6.5
Volume Reduction	80-90%
Capacity per day	100-1100Kgs
Power Consumption Load with Shredder while feeding	(10-15 H.P)
Power Consumption Load During Composting Process	(7.5-12 H.P)
Installation requirement	Three phase electrical supply, vent for outdoor exhaust
Control system	PLC based control
Machine Operation	Fully Automatic
Waste input & compost removal provision	Separate door for waste input & separate door for compost removal

Heater system 6KW	Indirect Oil Heating
Composting method	Micro-organism based natural composting
Processing time	Within 24hours
Other features	<ul style="list-style-type: none"> • S.S Composting Tank • Oil level indicator • Temperature Controller and sensor • Humidity Sensor • Compost in composting tank Level indicator • Machine Operation indicator
Treatable items	Food Waste, Fruits, Fruit peels, Plate Left Over's, Vegetables, Vegetable peels, Fish, Fish bones, Chicken bones, Bread, curries, garden waste (dried/wet leaves, small twigs).
Untreatable items	Coconut shells, Metal waste, plastic, glass, big bones, large shells, petrochemicals
Warranty	12 Months

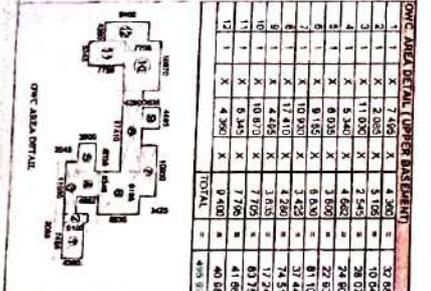
Geared Motor	ABB / Bharat Bijli / Siemens / Crompton
PLC/electricals (Contractors/HMI/Wiring/Relay/MCB)	L&T, Siemens, Mitsubishi, Delta
Particle reduction Unit Blades	Special Alloy Steel (Case hardened 45-55 HRC)
Steaming controller Uni	Senor based Panel controlled
Humidity Unit	Senor based Panel controlled
Canopy	Sound and Fire proof

HYDROTECH



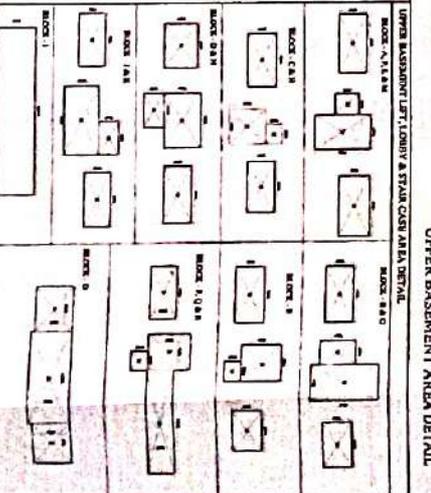
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OWNER:
GARDNER'S PROMOTERS PRIVATE LIMITED
Care: B-1, Phase-1, Ashby Knowledge
Park, Ashby Knowledge, Gurgaon
Haryana, India

**PROPOSED GROUP HOUSING PROJECT (OC-14)
GURU CITY 2 AT PLOT NO. OC-12 & OC-14 (R-1),
SECTOR 14-C, GHAZIABAD, HARYANA**

SCALE: 1:100
TITLE: UPPER BASEMENT PLAN A
OWNER'S SIGN: [Signature]
ARCHITECT'S SIGN: [Signature]

DATE: 10/10/2014
PROJECT NO.: RSD-08
DATE OF ISSUE: 10/10/2014

GAURSONS PROMOTORS PVT LTDGaur Biz Park
Abhay Khand-2 Indrapuram**PURCHASE ORDER**

Business Unit : 14th Avenue / GC 14 "Gaur City 2" at Plot no.-GH-03, Sector-16C, Greater Noida (U.P.) GSTIN- 09AACCG7684H1Z6

MANYA ENTERPRISESE-98 GALI NO-2
NEAR SAI TEMPLE,SARASWATI KUNJ
GAUTAM BUDH NAGAR
GST LOCATION- UTTAR PRADESH GSTIN-
09BVYPB8457Q1ZAOrder No. : 72POIND/00327/23-24
Order Date : 02-09-2023
Quotation No. :
Quotation Date :
Kind Attention :
Tele- :

Mode of Transport :

Delivery Address :
14th Avenue / GC 14 "Gaur City 2" at Plot no.-
GH-03, Sector-16C, Greater Noida (U.P.)
GSTIN- 09AACCG7684H1Z6

PAN:- BVYPB8457Q

Please supply the following Materials/Items In accordance with your Quotation and subject to following terms and conditions.

SINo.	Code	HSN	Description	Unit	Quantity	Rate	Amount	Indent No.	Delivery Dt.
1	CH-0501	28061000	Fresh Wave Odor Eliminator Spray & Air Freshener, Non-Aerosol, Fine Mist, 8 oz.	Nos	1,000.000	437.000	437000.00	INDGSDM/00265/23-24	13-09-2023
2	CH-0502	28061000	Bleaching Power	KG	1,000.000	25	25000	INDGSDM/00265/23-24	13-09-2023
							BASIC	462000.00	
							CGST	41580.00	
							SGST	41580.00	
							Gross	545160.00	

Rupees Five Lac Forty Five Thousand One Hundred & Sixty Only

Terms & Conditions :

1. Delivery:- WITH IN WEEK
2. Payment:- As Per Company Schedule.
3. Purchase order number & HSN No must be mention on Tax invoice bill.
4. The contractor/vendor must deposit their GST and File their GST returns as per the due date prescribed by the government In case, "Gaursons ." party is not able to get the GST credit due to incorrect Filing of the GST returns or nonbilling of GST returns or for any other reason whatever it may be, the company shall have the full right to stop the due payment to the contractor/vendor till "Gaursons ." gets GST credit
5. As per GST regulations, SUPPLIER are obligated to upload the necessary information of GST charged in the GSTN portal within the statutory prescribed time frame, such that it would enable us to avail the credits, failing which, we shall be entitled to withhold an amount equal to 200% to the GST charged till the specified time the SUPPLIER modifies its information and uploads the details of GST Invoices on the GSTN portal. Delay uploading of information by SUPPLIER is also liable to Penalty and Interest which is to be deducted/reimbursed.
6. The SUPPLIER is aware that as a statutory requirement under The Central Goods and Services Tax Act, 2017 (GST), the SUPPLIER is liable to provide with a GST Compliant Tax invoice/E-Invoice for supplies, if any, failing which, We shall be constrained to withhold the payments of goods/services, if any, until receipt of a GST compliant invoice from the SUPPLIER.
7. Without prejudice to the provisions of this Agreement, the obligations of the SUPPLIER to comply with the GST Law shall survive the termination / expiry of this agreement.
8. In case, Input tax credit (ITC) of GST is denied or demand is recovered from Company on account of any non-compliance by the SUPPLIER, including but not limited to, non-reporting of tax invoice in the return, non-payment of GST charged, difference between GSTR-1 and 3B or GSTR-2B & 3B of the supplier, the Supplier shall indemnify recipient in respect of all claims of tax, penalty and /or interest, loss, damages, costs, expenses and liability that may arise due to such non-compliance. Company, at its discretion, may also withhold/recover such disputed amount from the pending payment of the SUPPLIER.
9. Where applicable the SUPPLIER shall ensure that E-way bill is generated along with all documents, as specified under Rule 138 of the Central Goods and Services Tax Rules, 2017 ("CGST Rules, 2017). The SUPPLIER hereby undertakes that it would be the party responsible for the generation of E-Way bill as required

Created By: gaur.ANIL

Authorised Signatory
Level 1

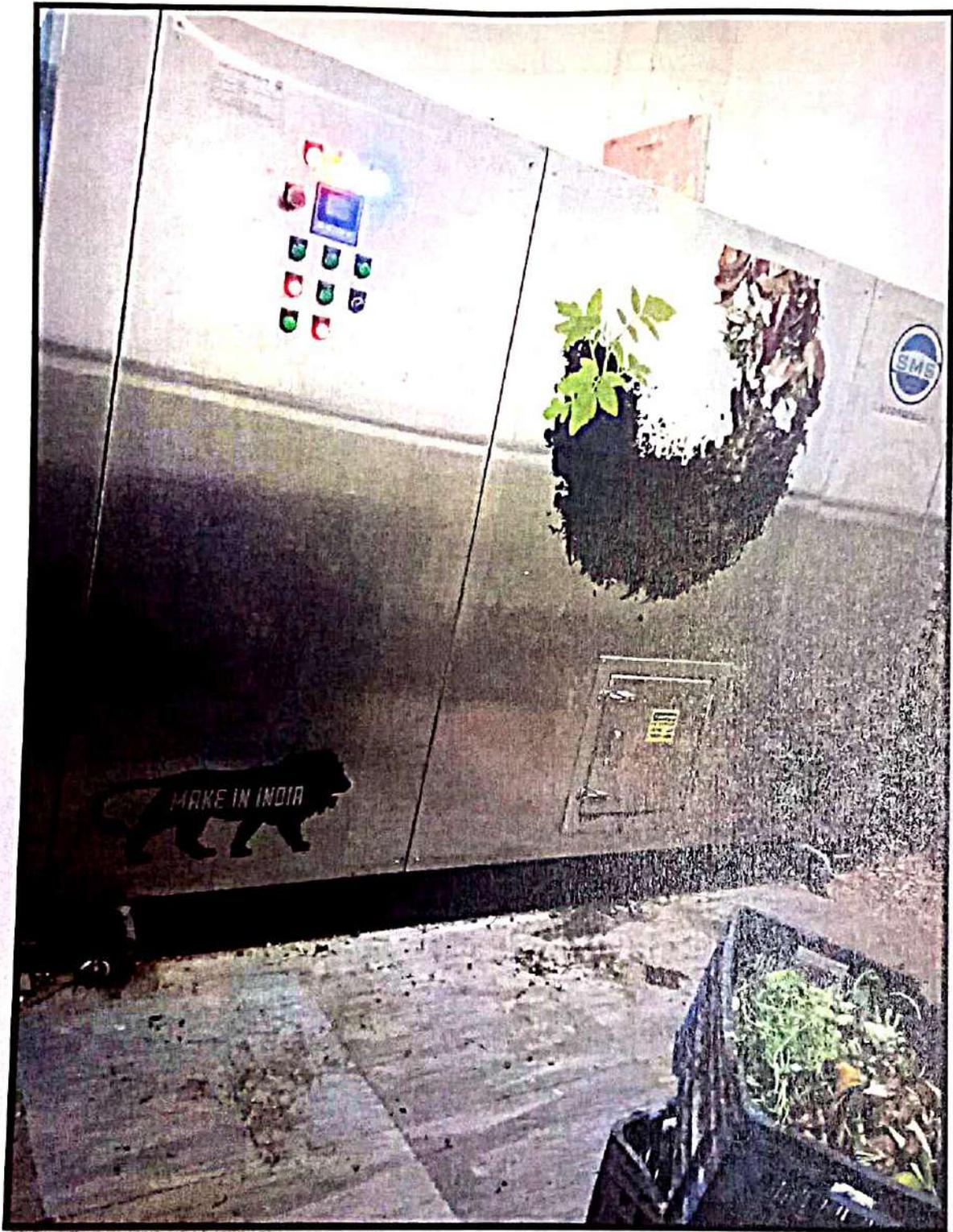
For, GAURSONS PROMOTOR PVT LTD

Authorised Signatory
Level 2

Annexure 7 – Photographs of 2 Nos. of 1000 Kg Each OWC Machine in Working Condition







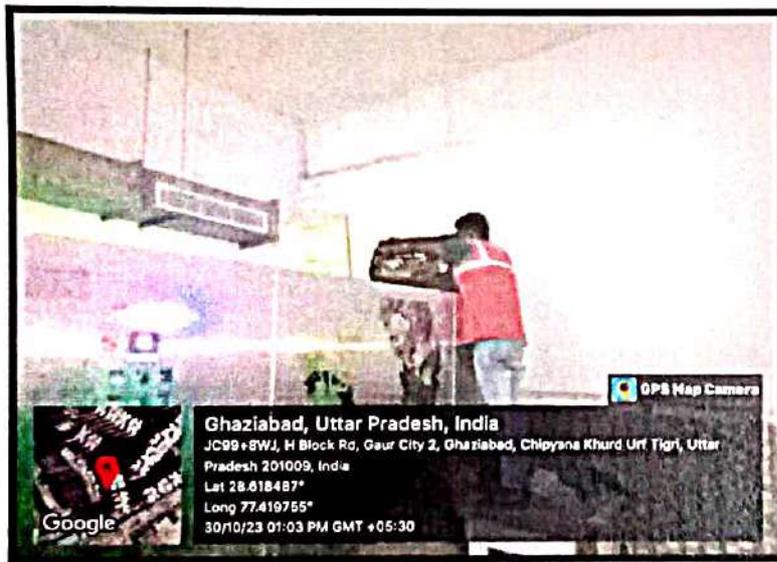
Annexure 8 – Photographs of Solid Waste Management System at GC 14 Site



Waste Collection in Primarily Segregated Manner at Source



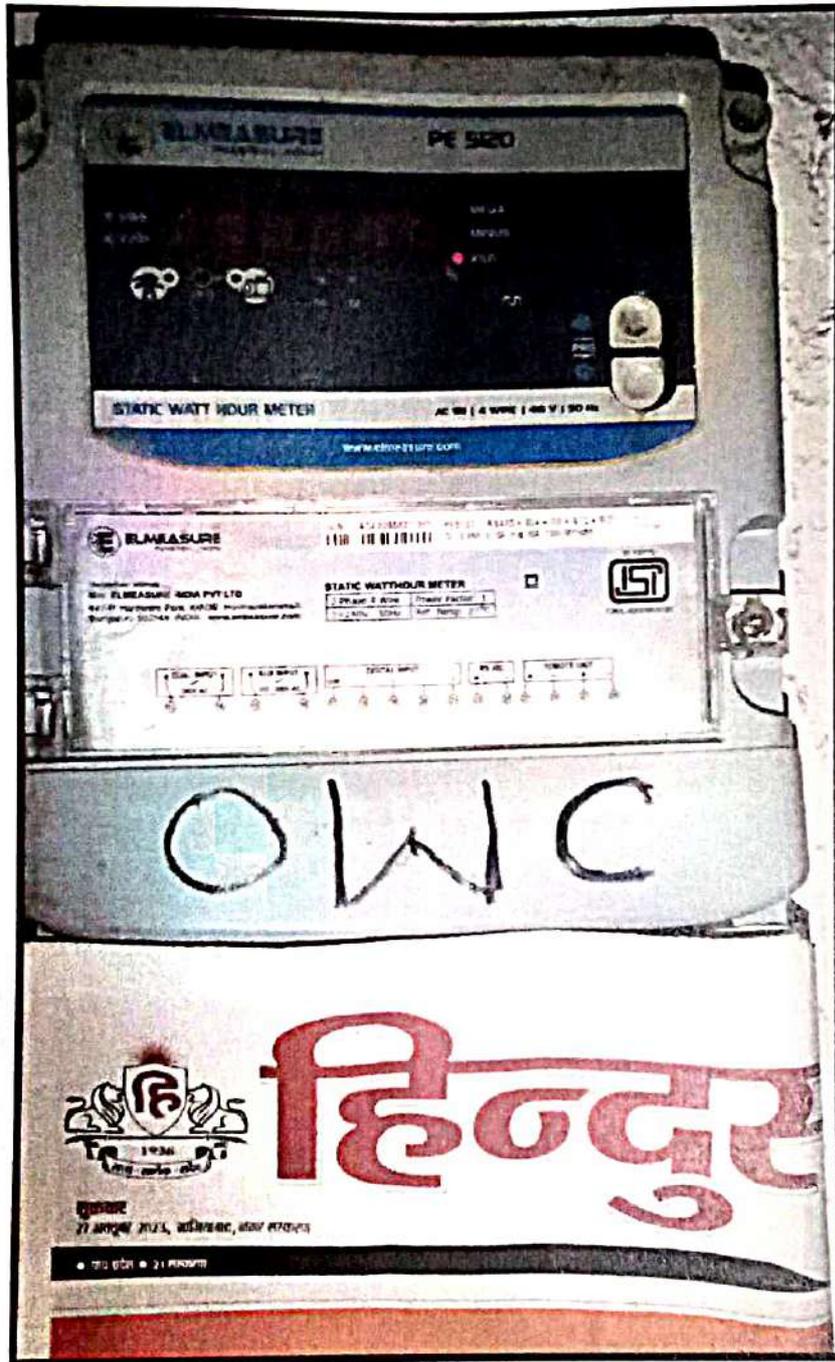
Primarily Segregated Waste Transferred to Centralized Garbage Room in Basement 1



Segregated Wet Waste Transferred Into OWC Machine for Composting Process

Dry Waste & Inert Waste Being Transferred Out From Garbage Room





Energy Meter Installed for the OWC Machines

Annexure 9 – Photographs of Manure Use in Horticulture Area within Project GC 14

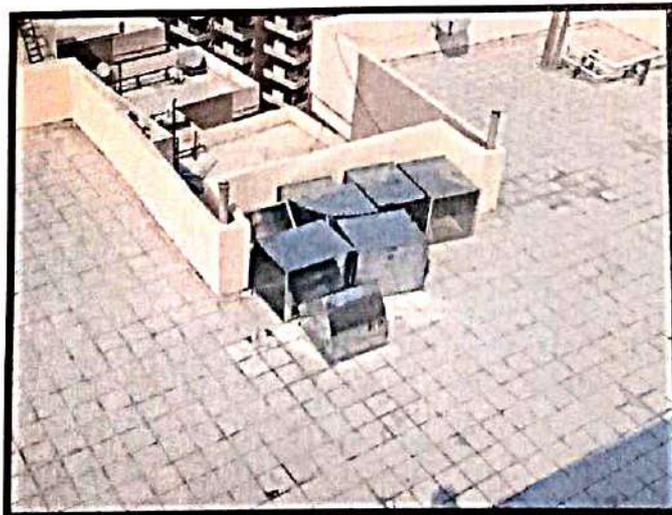


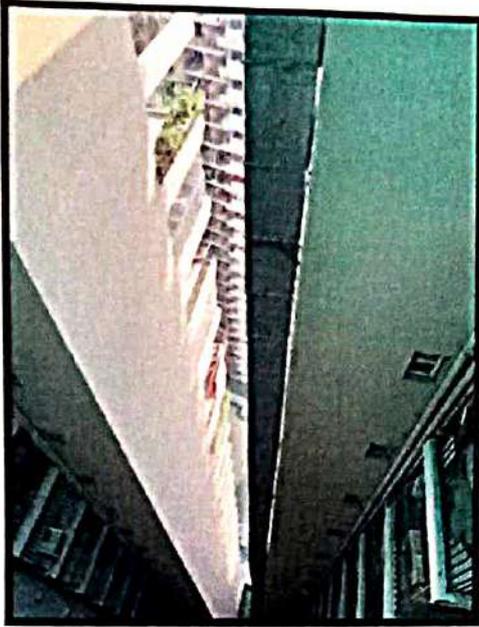
Annexure 10 – Photographs of Garbage Room Deep Cleaning Work After Work Completion in Evening



Annexure 11 - Photographs of ducting work maintenance work







Annexure 12 - WO & Payment details of Maintenance Contract of Duct Work

GAURSONS PROMOTERS PVT LTD
Gaur Biz Park, Indraprastha, GHAZIABAD, UTTAR PRADESH, INDIA, PIN Code 201014

Work Order

Business Unit: 14TH AVENUE.

RADIANT PROJECTS & SERVICES (AXIPK4135H) VILLAGE - BIRPURA, POST-CHHOLAS, GAUTAM BUDDHA NAGAR GAUTAM BUDDHA NAGAR, UTTAR PRADESH - 203207 GSTIN: 09AUXPK4135H1ZE PAN No.:	Work Order No: WO114AV00062/23-24 Work Order Date: 09/10/2023 Commencement Date: 09/10/2023 Completion Date: 30/12/2023
--	--

Work Details: Contract for STP Ducting repairing work at GC-14, Gaur City-42, Sector-16C, Greater Noida (W), U.P.
(Rates are not applicable for any other work).

SNo	Work Description	Code	UOM	Quantity	Rate (Rs.)	Amount (Rs.)
1	STTC of 22 Gauge GI Sheet Duct. Supply, Installation, Testing & commissioning of factory/site fabricated GSS sheet metal rectangular ducting complete with neoprene rubber gaskets, elbow, splitter dampers, vans, hangers supports etc. as per approved drawing of 22 gauges as per SMACNA standards & concrete as per specifications and direction of Engineer-In-Charge.	22 Gauge GI Sheet	SQM	60.000	1,325.00	96,750.00
2	BTTC of Extruded Liner grill Supply, Installation, Testing and commissioning of Extruded Aluminum powder coated liner grill without volume control damper including all necessary material, accessories, labour, tools & plants etc. complete in all respects as per specification & the direction of engineer in-charge.	Linear Grill	SQM	5.000	6,750.00	33,750.00
3	BTTC of collar damper Supply, installation, and Testing of collar damper of galvanized sheet metal, provided with suitable links, levers and quadrants or manual control of volume air flow and for proper balancing of air distribution including all necessary material, accessories, labour, tools & plants etc. complete in all respects as per specification & the direction of engineer in charge.	DC-01D	SQM	5.000	6,120.00	30,600.00
4	Providing & Fixing of Canvas Connections. Providing & Fixing of Canvas Connections with canvas cloth, nuts, bolts, material, labour, tools & plants etc. complete in all respects as per specification & the direction of Engineer in charge.	DC-008A	NOS	10.000	4,050.00	40,500.00
5	Making & Fixing MS frame support. Providing, Making & Fixing of MS frame support of Angle (60x60)mm including all material, labour, tools and plants etc. complete in all respects as per specification and direction of Engineer in-Charge.	prchsupport	NOS	60.000	1,500.00	90,000.00
6	Aluminium linear grill removing, cleaning & installation Aluminium powder coated liner grill removing, cleaning & Re-Installation with all accessories, labour, tools & plants etc. complete in all respects as per specification & the direction of engineer in-charge.	Grill Cleaning	MTR	5.000	4,400.00	21,400.00
7	Supply & Installation of Cleats Supply & Installation of Cleats on ducting joints with all accessories, labour, tools & plants etc. complete in all respects as per specification & the direction of engineer in-charge.	Cleats	NOS	1,500.000	31.50	47,250.00
8	Providing & Applying Silicon on Duct Joints Providing & Applying of Silicon of approved make on Duct joints or wherever required complete in all respects as per specification and direction of Engineer in-Charge.	Silicon	NMT	900.000	103.50	91,750.00

For: GAURSONS PROMOTERS PVT. LTD. Prepared By: _____ Checked By: _____ Authorised Signatory: _____	Accepted By: _____ RADIANT PROJECTS & SERVICES (AXIPK4135H)
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Page 1 of 2

9810859700

Supply & Installation of GI Sheet on Duct Cutting & Dead ends		GI Sheet	NOS	10.000	1,250.00	12,500.00
Supply & installation of 22 Gauge GI Sheet on Duct Cutting & Dead ends with all accessories, labour, tools & plants etc. complete in all respects as per specification & the direction of engineer in-charge (Minimum area of 0.20 Sqmt. for each end)						
BASIC						397,500.00
CGST						35,775.00
SGST						35,775.00
Gross						469,050.00
TDS						3,975.00
Retention						19,875.00
Net						445,200.00

Amount in Words: **RUPEES Four Lac Forty Five Thousand Two Hundred Only**

Scope of Work :-
 1.) Payment Condition :- 20% advance against pro-forma invoice of work order basic value and UDC of the same amount. - 80% after complete installation of material at site against invoice value 80% :- 20% After Handover against Invoice. 2.) Work Period :- 30.09.2023 to 30.12.2023 3.) Defect Liability Period :- 12 months from the date of Handover. 4.) Penalty Clause :- a) If there is report from site in Charge report from site in charge / Engineer in-charge. b) In Case contractor fails to complete the work within stipulated period, the Contractor shall be liable to pay to the company. For every Week of delay penalty amounting 5% of the total value of the contract subject to maximum of 10% of contract value of overall delay. Any fractional part of a week is to be considered a full week. 5.) Scaffolding wherever required to be provided by company. 6.) Work will be completed within a week after installation of scaffolding.

GAURSONS PROMOTERS PVT. LTD.
 Gaur Bg Park
 Indrapuram
 GHAZIABAD, UTTAR PRADESH, INDIA

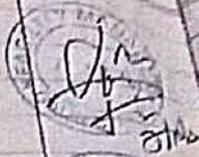
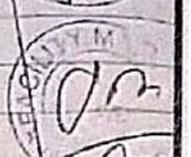
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 Page: 1 of 1

Subsidiary Ledger
 From: 01/04/2022 To: 31/03/2024

Date	Particulars	Doc Type	Business Unit	Debit	Credit	Balance
SUNDRY CREDITORS - CONTRACTORS (AXIPK413SH)						
RADIANT PROJECTS & SERVICES (AXIPK413SH)						
17-10-2023	To ICKI BANK A/C-033005005802 Narr -> being amount paid in advance against of WO114AV/00062/23-24 [29RP/01112/24]	Receipt / Payment	14TH AVENUE	79,500.00		79,500.00 C
				Periodic Ledger Total:	79,500.00	
				Closing Balance:	79,500.00	
				Periodic Total:	79,500.00	
				Closing Balance:	79,500.00	
				Periodic Grand Total:	79,500.00	
				Closing Balance:	79,500.00	

Annexure 13 - Log Book of Anti Odor chemical and bleaching power of September & October 2023

Date		Quantity	Signature
<u>September 2023</u>			
11/9/23	Bleaching powder	0.5	[Signature]
01/9/23	Garamkseen powder	0.5	[Signature]
02/9/23	Black phynite	0.5	[Signature]
8/9/23	Bleaching powder	0.5	[Signature]
8/9/23	Garamkseen powder	0.5	[Signature]
8/9/23	Black phynite	0.5	[Signature]
15/9/23	Bleaching powder	0.5	[Signature]
15/9/23	Garamkseen powder	0.5	[Signature]
15/9/23	Black phynite	0.5	[Signature]
23/9/23	Bleaching powder	0.5	[Signature]
27/9/23	Garamkseen powder	0.5	[Signature]
27/9/23	Black phynite	0.5	[Signature]
30/09/23	Bleaching powder	0.5	[Signature]
30/09/23	Garamkseen powder	0.5	[Signature]
30/09/23	Black phynite	0.5	[Signature]
October 2023			
01/10/2023	Bleaching powder	0.5	[Signature]
01/10/2023	Garamkseen powder	0.5	[Signature]
1/10/2023	Black phynite	0.5	[Signature]

Date	Item	Qty	LTA	Signature
07/10/23	Bleaching powder	05		
07/10/23	Gramsan powder	05		
07/10/23	Black phynole	05		
15/10/23	Bleaching powder	05		
15/10/23	Gramsan powder	05		
15/10/23	Bleaching powder Black phynole	05		
22/10/23	Bleaching powder	05		
22/10/23	Gramsan powder	05		
22/10/23	Black phynole	05		
29/10/23	Bleaching powder	05		
29/10/23	Gramsan powder	05		
29/10/23	Black phynole	05		



संदर्भ संख्या H.02563/सी-1/1514 /2023 दिनांक 01/11/2023

सेवा में,

मैसर्स 14 एवेन्यू, गौर सिटी-2,
प्लॉट नं०-जी०एच०-03, सेक्टर-16सी,
ग्रेटर नोएडा वेस्ट, गौतमबुद्धनगर।

विषय- ठोस अपशिष्ट प्रबंधन नियम, 2016 के प्राविधानों का अनुपालन नहीं किये जाने के सम्बन्ध में।

उपरोक्त विषयक मा० राष्ट्रीय हरित अधिकरण द्वारा ओ०ए० सं०-465/2023 अशीष शर्मा बनाम उ०प्र० राज्य व अन्य में पारित आदेश दिनांक 03.08.2023 का सन्दर्भ ग्रहण करने कष्ट करें। उक्त के अनुपालन में परियोजना मै० 14 एवेन्यू, गौर सिटी-2, प्लाट सं०-जी०एच०-03, ग्रेटर नोएडा वेस्ट, गौतमबुद्धनगर से जनित ठोस अपशिष्ट के प्रबंधन एवं निस्तारण का उचित प्रबंधन न होने के सम्बन्ध में मा० राष्ट्रीय हरित अधिकरण, नई दिल्ली में विचाराधीन वाद ओ०ए० संख्या-465/2023 आशीष शर्मा बनाम स्टेट आफ यू०पी० योजित है। तत्कम में मा० एन०जी०टी० द्वारा पारित आदेश दिनांक 03.08.2023 के अनुपालन में संयुक्त समिति (अपर जिलाधिकारी (वि०/रा०), गौतमबुद्धनगर, विशेष कार्याधिकारी (स्वास्थ्य), ग्रेटर नोएडा औद्योगिक विकास प्राधिकरण, क्षेत्रीय अधिकारी, उ०प्र० प्रदूषण नियंत्रण बोर्ड, ग्रेटर नोएडा) द्वारा परियोजना का निरीक्षण दिनांक 14.09.2023 को श्री अक्षत परियोजना प्रबन्धक की उपस्थिति में किया गया।

संयुक्त निरीक्षण के दौरान परियोजना से जनित ठोस अपशिष्ट के प्रबंधन एवं निस्तारण के सम्बन्ध में मौके पर परियोजना को समिति द्वारा निम्नलिखित कमियाँ पाई गई:-

1. ठोस अपशिष्ट के एकत्रण एवं आर्गेनिकवेस्ट कनवर्टर सेक्शन से जनित दुर्गन्ध को निष्कर्षण हेतु स्थापित डक्ट पाइप के ज्वाइंट्स उचित प्रकार (एयर टाईट) से टावर के टॉप प्लोर तक सील नहीं पाये गये, अनुरक्षण कार्य अपेक्षित है।
2. परियोजना द्वारा आर्गेनिक वेस्ट कनवर्टर के संचालन की लॉगबुक, एन्टी स्मेल केमिकल्स के छिडकाव सम्बन्धी लॉगबुक एवं प्राधिकरण द्वारा स्वीकृत मैप की प्रति अथवा स्वीकृत मैप में चिन्हित स्थल का विवरण उपलब्ध नहीं कराया गया।

तदोपरान्त परियोजना को उपरोक्तानुसार अभिलेख प्रस्तुत किये जाने हेतु एवं निरीक्षण में पायी गयी कमियों के निराकरण हेतु क्षेत्रीय कार्यालय, ग्रेटर नोएडा कार्यालय के पत्रांक-696/ एन०जी०टी०-67/2023, दिनांक 16.09.2023 द्वारा नोटिस प्रेषित किया गया है, किन्तु परियोजना द्वारा कोई प्रतिउत्तर प्रेषित नहीं किया गया है। परियोजना द्वारा ठोस अपशिष्ट प्रबंधन नियम, 2016 यथासंशोधित का अनुपालन नहीं किया जा रहा है।

उक्त को दृष्टिगत रखते हुए क्षेत्रीय कार्यालय द्वारा परियोजना के विरुद्ध पर्यावरण (संरक्षण) अधिनियम, 1986 यथासंशोधित की सुसंगत धाराओं के अन्तर्गत कार्यवाही किये जाने की संस्तुति की गई है।

नगरीय ठोस अपशिष्ट के निस्तारण हेतु पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, भारत सरकार की अधिसूचना सं०-1357(ई) दिनांक 08.04.2016 द्वारा ठोस अपशिष्ट प्रबंधन नियम, 2016 अधिसूचित है जो दिनांक 08.04.2016 से प्रभावी है। उक्त अधिसूचना के अन्तर्गत नगरीय ठोस अपशिष्ट का नियमानुसार सुरक्षित निस्तारण किया जाना प्राविधानित है। इस सम्बन्ध में उ०प्र० प्रदूषण नियंत्रण बोर्ड, लखनऊ द्वारा समय-समय पर निर्देशित किया गया है।

मा0 अधिकरण द्वारा निर्गत आदेश दिनांक 03.08.2023 में जारी निर्देशों एवं ठोस अपशिष्ट प्रबन्धन नियम, 2016 के प्राविधानों का अनुपालन सुनिश्चित किये जाने हेतु पर्यावरण (संरक्षण) अधिनियम, 1986 की धारा-5 के अन्तर्गत निम्न निर्देश जारी किये जाते हैं-

1. यह कि परियोजना मैसर्स 14 एवेन्यू, गौर सिटी-2, प्लॉट नं0-जी0एच0-03, सेक्टर-16सी, ग्रेटर विरूद्ध सक्षम न्यायालय में वाद दायर क्यों न कर दिया जाये।
2. यह कि परियोजना मैसर्स 14 एवेन्यू, गौर सिटी-2, प्लॉट नं0-जी0एच0-03, सेक्टर-16सी, ग्रेटर नोएडा वेस्ट, गौतमबुद्धनगर में ठोस अपशिष्ट के निस्तारण हेतु समुचित सुरक्षित व्यवस्था होने तक रू0 5000/- प्रतिदिन की दर से पर्यावरणीय क्षतिपूर्ति क्यों न अधिरोपित कर दी जाये।

उपरोक्त निर्देशों के सम्बन्ध में अपना स्पष्टीकरण इस पत्र प्राप्ति के 15 दिन के अन्दर बोर्ड मुख्यालय को प्रेषित करें। निर्धारित समयावधि में संतोषजनक उत्तर प्राप्त न होने की दशा में उपरोक्त निर्देशों की पुष्टि कर दी जायेगी, जिसका सम्पूर्ण उत्तरदायित्व स्वयं इकाई एवं इकाई स्वामी का होगा।

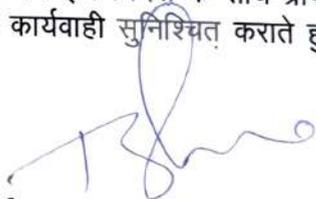
सक्षम अधिकारी के अनुमोदनोपरान्त निर्गत।


(प्रदीप शर्मा)

मुख्य पर्यावरण अधिकारी, वृत्त-1

प्रतिलिपि:-निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित:-

1. जिलाधिकारी, गौतमबुद्धनगर।
2. समस्त क्षेत्रीय अधिकारी, उ0प्र0 प्रदूषण नियंत्रण बोर्ड ग्रेटर नोएडा को इस निर्देश के साथ प्रेषित कि मा0 अधिकरण द्वारा उक्त आदेश के अनुपालन हेतु आवश्यक कार्यवाही सुनिश्चित कराते हुये पर्यावरणीय क्षतिपूर्ति सम्बन्धी आख्या बोर्ड को प्रेषित करें।


मुख्य पर्यावरण अधिकारी, वृत्त-1

012 



Uttar Pradesh Pollution Control Board

Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010

Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.in, Website: www.uppcb.com

Category : RED

Application Id : 30864400

235288/UPPCB/GreaterNoida(UPPCBRO)/CTO/both/GREATER NOIDA/2025

Date: 17/04/2025

To,

M/s

14th AVENUE GC14

14TH AVENUE, GC-14, PLOT NO.-GH-03, SECTOR-16C, GREATER NOIDA,GAUTAM BUDH NAGAR,201009

Consolidated Consent to Operate and Authorisation hereinafter referred to as the CCA (Consolidated Consent & authorization) (Fresh) under Section-25 of the Water (Prevention & Control of Pollution) Act, 1974 and under Section-21 of the Air (Prevention & Control of Pollution) Act, 1981

CCA is hereby granted to **14th AVENUE GC14** located at **14TH AVENUE, GC-14, PLOT NO.-GH-03, SECTOR-16C, GREATER NOIDA,GAUTAM BUDH NAGAR,201009**. subject to the provisions of **the Water Act, Air Act** and the orders that may be made further and subject to following terms and conditions :-

1. This CCA 14th AVENUE GC14 **granted for the period from 17/03/2025 to 31/12/2027** and valid for manufacturing of following products.

S No	Product	Quantity	Unit
1	Group Housing Project for	.	Numbers/Day
2	Total 21 Towers, Total 4808 Flats,	-	Numbers/Year
3	110 Nos. Commercial Shops	-	Numbers/Year

2. Conditions under Water(Prevention and Control of Pollution) Act -1974 as amended :-

- (i) The daily quantity of effluent discharge (KLD) :-

Kind of Effluent	Quantity(KLD)	Treatment facility	Discharge point
Domestic	1579.42 KLD - STP	STP	TREATED WATER THROUGH STP TO REUSE IN FLUSHING, IRRIGATION AND REMAINING TREATED WATER IN GNIDA DRAIN TO RIVER HINDON

ANAND KUMAR ANAND
Digitally signed by ANAND KUMAR ANAND
Date: 2025.05.29 16:30:25 +05'30'

(ii) Trade Effluent Treatment and Disposal :-The applicant shall operate Effluent Treatment Plant consisting of primary/secondary and tertiary treatment as is required with reference to influent quantity and quality.

In case of stoppage of functioning of ETP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(iii) The treated effluent shall be recycled to the maximum extent and should be reused within the premises for gardening etc. Quality of the treated effluent shall meet to the following general and specific standards as prescribed under Environment (Protection) Rules, 1986 and applicable to the unit from time-to-time :-

Industrial Effluent Quality Standard

S.No.	Parameter	Standard
-------	-----------	----------

(iv) Sewage Treatment and Disposal :- The applicant shall provide comprehensive STP as is required with reference to influent quantity and quality. In case of stoppage of functioning of STP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(v) The treated sewage shall be reused in gardening as far as possible. The STP shall be maintained continuously so as to achieve the quality of the treated sewage to the following standards.

S No.	Parameters	Standards
1	pH	AS PER E(P) ACT, 1986 AS AMENDED
2	BOD (mg/L)	AS PER E(P) ACT, 1986 AS AMENDED
3	Fecal Coliform (MPN/100ml)	AS PER E(P) ACT, 1986 AS AMENDED
4	TSS (mg/L)	AS PER E(P) ACT, 1986 AS AMENDED

3. Conditions under Air (Prevention and Control of Pollution) Act -1981 as amended :-

i) The applicant shall use following fuel and install a comprehensive control system consisting of control equipment as required with reference to generation of emissions and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards.

Air Pollution Source Details

S No.	Air Pollution Source	Type of fuel	Stack no	Control Device	Height of Stack
1	6 X 500 KVA GEN SETS ON DUAL FUEL	PNG/DIESEL (ONLY APPROVED FUEL IS PERMITTED AS PER CAQM DIRECTION)	STACK NOS. 01 TO 06	Sulphur Dioxide	90 METER STACK HEIGHT FROM GROUND LEVEL ON EACH

2	1 X 1010 KVA GEN SET ON DUAL FUEL	PNG/DIESEL (ONLY APPROVED FUEL IS PERMITTED AS PER CAQM DIRECTION)	STACK NO. 07	Sulphur Dioxide	90 METER STACK HEIGHT FROM GROUND LEVEL ON EACH
3	1 X 750 KVA GEN SET ON DUAL FUEL	PNG/DIESEL (ONLY APPROVED FUEL IS PERMITTED AS PER CAQM DIRECTION)	STACK NO. 08	Sulphur Dioxide	90 METER STACK HEIGHT FROM GROUND LEVEL ON EACH

Emmission Quality Standards

S No.	Stack no	Parameters	Standards
1	STACK NOS. 01 to 08	Sulphur Dioxide	AS PER E(P) ACT, 1986 AS AMENDED

In case of stoppage of functioning of air pollution control equipment, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately

(ii) The unit will not use any type of restricted fuel.

iii) Noise from the D.G. Set and other source(s) should be controlled by providing an acoustic enclosure as is required for meeting the ambient noise standards for night and day time as prescribed for respective areas/zones (Industrial, Commercial, Residential, Silence) which are as follows :-

Day time : from 6.00 a.m. to 10.00 p.m., Night time: from 10.00 p.m. to 6.00 a.m.

Standards for Noise level in db(A) Leq	Industrial Area		Commercial Area		Residential Area		Silence Zone	
	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time
	75	70	65	55	55	45	50	40

4. Essential documents to be submitted by the Industry/Unit as Applicable :-

(i) Environment Statement in Form-V of Environment (Protection) Rules, 1986.

(ii) Quarterly compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area.

5. Competent Authority reserves the right to change/modify/add any time any condition of this CCA.

6. Unit has to comply with the following specific & general conditions. Non compliance of any provision of this CCA and provisions of the Water Act, Air Act and Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 will result in legal action under the aforesaid Acts and Rules.

7. In compliance to the G.O 1011/81-7-2021-09 (Writ)/2016 dated.13.10.2021 issued by Department of Environment, Forest and Climate Change, Uttar Pradesh. You are directed to develop Miyawaki Forest as per the SOP available at URL:-<http://www.upecp.in/TrainingSession.aspx> for ensuring timely compliance of this direction, you are hereby directed to submit a bank guarantee with minimum validity of one year of the amount equivalent to the sum of initial consent fees (Air and Water) or Rs. 50,000/- (Rs. Fifty Thousand Only) whichever is more, within 30 days from the date of issuance of this certificate. In case of non-

compliance of this direction, your consent will be revoked by the Board.

8. If the unit uses the ground water and requires the permission from SGWA/CGWA for water abstraction then the industry will have to obtain No objection certificate for abstraction of ground water. It will be the responsibility of the industry to comply with the various conditions of the NOC obtained from the competent authority and submit to the Board, within 3 months time failing which CTO will be revoked.

General Conditions:-

1. The applicant shall get analysed the samples of effluent/emission/hazardous wastes at least once in a three month from the laboratory recognized by the MoEF and shall report to the UPPCB.
2. The applicant shall however, not without the prior consent of the Board bring into use any new or altered outlet for the discharge of effluent or gases emission or sewage waste from the unit.
3. Treated Industrial waste water and domestic waste water shall be disposed jointly at one disposal point. The applicant shall provide discharge measurement equipment at final disposal point.
4. The applicant shall strictly comply with conditions of this CCA and submit compliance report of stipulated conditions within 30 days of receipt of this CCA. If at any point of time, it is found that the industry is not complying with stipulated conditions or any further direction/instruction issued by the Board, legal action shall be initiated against the applicant.
5. The applicant shall maintain good house keeping. All valves/pipes/sewer/drains etc. must be leak-proof
6. The industry shall provide uninterrupted entry to the STP/ETP inlet and outlet points, Air Pollution Control equipment and stack for smooth sampling/monitoring of efficiency of pollution control systems.
7. The industry shall provide Inspection Book at the time of inspection to the Board's officials.
8. Whenever due to any accident or other unforeseen act or event, such emission occurs or is apprehended to occur in excess of standards laid down, such information shall be reported to the Board's offices and all other concerned offices. In case of failure of pollution control equipment, the production process connected to it shall be stopped with immediate effect.
9. The industry shall operate in a manner so that all emissions be emitted through designated chimney/stack only.
10. In case of any damage to the agriculture productivity, human habitation etc. by the operation of industry, it shall be imperative to stop production in the industry with immediate effect and such information shall be reported to Board's offices. The industry shall be liable to pay compensation also in such cases as decided by the Competent Authority.
11. The applicant shall apply before the 60 days of expiry of CCA or any change in production types/production capacity/manufacturing process/capacity enhancement etc. or any change in effluent discharge point or emission point
12. The Board reserves the right to revoke/add/modify any stipulated condition issued along with CCA, as may be necessary.

Specific Conditions:-

1. This CTO is granted for the Group Housing Project for Total 21 Towers, Total 4808 Flats, 110 Nos. Commercial Shops at GC-14, PLOT NO.-GH-03, SECTOR-16C, GREATER NOIDA, GAUTAM BUDH NAGAR, 201009.
2. Industry shall abide by orders/directions issued by Hon'ble National Green Tribunal in OA No. 392/2022 Prasun Pant and others vs Union of India.
3. Industry shall abide by orders/directions issued by Hon'ble High Court, Lucknow Bench in Writ (C) No. 1512/2025 M/s Gaursons Promoters Pvt. Ltd. vs. State of U.P.
4. The PP will have to ensure permission from the UPGWD for ground water extraction and it will be the responsibility of the industry to comply with the various conditions of the permission taken.
5. The Unit shall comply with various provisions of Air (Prevention and Control of Pollution) Act 1981 as

- amended, Water (Prevention and Control of Pollution) Act 1974 as amended and all other applicable rules notified under E.P. Act 1986.
6. The Unit shall dispose the hazardous waste through authorized recyclers/TSDf and comply with the provisions of Hazardous and Other Wastes (Management and Trans-boundary Movement) Amendment Rules, 2016 and The Solid Waste Management Rules, 2016.
 7. The treated sewage shall be used for horticulture irrigation, flushing purposes as much as possible. The guidelines developed by the CPCB for the utilization of treated effluent for the irrigation purposes is available at the URL <http://cpcb.nic.in/NGT/Guidelines-UTE-Irrigation.pdf>.
 8. The unit shall comply with the provisions of notification dt.07-10-2016 of Ministry of Water Resources, River Development and Ganga Conservation, GOI.
 9. The Unit shall submit the point wise compliance report of the CTO/CTE issued by the Board earlier and the audited balance sheet for the current year and the details of fees deposited during last three years within a month failing which consent would be deemed void.
 10. The Unit shall ensure proper operation and maintenance of Sewage Treatment Plant. Also independent flow meters, logbook and electric meter should be installed for Sewage treatment plant. Project shall ensure to maintain MLSS in aeration tank of STP.
 11. The Unit shall be operate in such a way so that there is no adverse impact on public and environment.
 12. In the case of usage of ground water, the Project Proponent must obtain NOC from UPGWD within one month from the date of issue of CTO, unless falling in exempted category as per MoJS Guidelines dated 24.09.2020 and amendments dated 29.03.2023 thereto. Prior to abstraction of ground water, unit shall obtain a No Objection Certificate from U.P. Ground Water Authority for abstraction of ground water and project shall provide the NOC of UPGWD for extracting ground water within 01 month.
 13. This consent is valid only for products and quantity mentioned above. The Unit shall obtain prior approval before making any modification in product/process /fuel/ Plant machinery failing which consent would be deemed void.
 14. The Unit shall submit quarterly monitoring reports of treated effluent from a certified/ approved laboratory under E.P. Act 1986.
 15. If the CPCB or UPPCB issues the Closure order against the Unit this consent order stands automatically suspended for that period.
 16. Project shall maintain records regarding generation & disposal of municipal solid waste and submit necessary permission from competent authority for disposal of solid waste generated in project.
 17. At the unit site a display board size 4 X 6 feet shall be installed to display the provisions of Construction and Demolition Rules 2016.
 18. This consent is only valid for emission generated from DG Sets. Project shall obtain CTE before installing any other source of emission i.e. DG Sets etc.
 19. The Unit shall abide by orders/ directions issued by Hon'ble Supreme Court Hon'ble High Court, Hon'ble National Green Tribunal, Central Pollution Control Board and U.P Pollution Control Board for protection and safe guard of environment from time to time.
 20. Unit shall comply with Board's OM dated 27-02-2020 regarding stringent norms in CEPI areas.
 21. Unit shall comply with the CAQM (Commission for Air Quality Management in NCR and Adjoining Areas) direction no. 65 and other direction issued time to time regarding use of cleaner fuel.
 22. Unit shall comply with the CAQM (Commission for Air Quality Management in NCR and Adjoining Areas) direction no. 75 regarding GRAP.
 23. Unit shall operate and maintain/upgrade the air pollution control device in such manner that emission should be as per norms prescribed by CAQM.
 24. Unit shall operate and maintain/upgrade the air pollution control device in such manner that emission should be as per norms prescribed by CAQM.
 25. Unit shall comply with the CAQM (Commission for Air Quality Management in NCR and Adjoining

Areas) direction no. 76 and 77 regarding regulation of DG sets.

26. The project shall ensure compliance passed in the Hon'ble National Green Tribunal, New Delhi in OA No. 771/2022 Nishant Bhargav and others vs. State of UP and others, OA No.1002/2018 Abhiest Kusum Gupta Vs. State of UP and Others.

27. Minimum 33% of the land on which industry is established will be covered by the plantation of tall trees of suitable species as per the guidelines set up by the Board vide its Office Order no.H-16405/220/2018/02 dt. 16/02/2018.The copy of this guideline is available at URL http://www.uppcb.com/pdf/Green-Belt-Guidle_160218.pdf.

ANAND KUMAR Digitally signed by ANAND
KUMAR ANAND
ANAND Date: 2025.05.29 16:30:36
+05'30'
Chief Environmental Officer (Incharge), Circle-1

Copy to:

Regional Officer, U.P. Pollution Control Board, Greater Noida to ensure the compliance of the conditions imposed in the certificate.

ANAND KUMAR Digitally signed by ANAND
KUMAR ANAND
ANAND Date: 2025.05.29 16:30:46
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Chief Environmental Officer (Incharge), Circle-1



मिशन LIFE - पर्यावरण के लिए जीवन शैली (Lifestyle For Environment) जनसहभागिता का सन्देश



- स्वच्छता – देशसेवा में अपने परिवेश की स्वच्छता हेतु अपना सक्रिय योगदान सुनिश्चित करें
- संकल्प लें -एकल उपयोग प्लास्टिक उत्पाद जैसे कप, तश्तरी, चम्मच, स्ट्रॉ, ईयरबड्स आदि का उपयोग न हो एवं पर्यावरण अनुकूल विकल्पों जैसे कागज/पत्तों से बने दोने या कटलरी को प्राथमिकता दी जाय |
- एकल उपयोग प्लास्टिक उत्पाद के प्रयोग को रोकने एवं प्लास्टिक बैग के बजाय कपड़े के थैले का उपयोग करने मात्र से 375 मिलियन टन ठोस (प्लास्टिक) कचरे का उत्सर्जन बचाया जा सकता है
- चक्रीय अर्थव्यवस्था (सर्कुलर इकोनॉमी) का समुचित कार्यान्वयन वर्ष 2030 तक लगभग 14 लाख करोड़ रुपये की अतिरिक्त बचत उत्पन्न कर सकता है | वेस्ट /अपशिष्ट फेकने के पूर्व सोचें, ये किसी का संसाधन तो नहीं ...?
- अनुपयोगी इलेक्ट्रिक / इलेक्ट्रॉनिक उत्पाद को कचरे में फेकने से रुकें | इसके उपयुक्त निस्तारण हेतु इसे प्राधिकृत ई – वेस्ट रीसाइकलर को दें | प्राधिकृत ई-रीसाइकिलिंग इकाई में अनुपयोगी इलेक्ट्रिक / इलेक्ट्रॉनिक उत्पाद को देने मात्र से 0.75 मिलियन टन तक ई-कचरे का पुनर्चक्रण किया जा सकता है एवं ई-कचरे के विषम पर्यावरणीय दुष्प्रभाव से बचा जा सकता है
- बाहर जाते समय - सोचें कि क्या आपको वास्तव में परिवहन की आवश्यकता है - वह भी क्या व्यक्तिगत रूप से ? छोटी दूरी के लिए पैदल चलना पसंद करें, अथवा सम्भव हो तो कार पूल के रूप में संसाधन को साझा करें अथवा सार्वजनिक परिवहन पर विचार करें
- घरेलू स्तर पर कम से कम ठोस अपशिष्ट का उत्सर्जन करें और इनका प्रथाकीकरण करें
- उपयोगी शेष खाद्य सामग्री आपके स्वयं प्रयास अथवा निकटस्थ सक्रिय स्वयं सेवी संस्थाओं की सहायता से समाज के वंचित वर्ग तक पहुंचाई जा सकती है | वहीं अनुपयोगी भोजन /खाद्य सामग्री को कंपोस्ट (वर्मी कम्पोस्ट) करने से 15 अरब टन भोजन को नष्ट होने से बचाया जा सकता है
- ध्यान रखें - उपयुक्त नल और शावर के उपयोग से पानी की खपत को 30 - 40% तक कम किया जा सकता है। एवं उपयोग में न होने पर नलों को बंद रखने मात्र से 9 ट्रिलियन लीटर पानी बचाया जा सकता है
- ट्रैफिक लाइट/रेलवे क्रॉसिंग पर कार/स्कूटर के इंजन बंद करने मात्र से 22.5 विलियन kWh तक ऊर्जा की बचत हो सकती है
- परम्परागत बल्ब के स्थान पर CFL का उपयोग बिजली की खपत में प्रभावी कमी लाते हैं | उपयोग में न होने पर बिजली उपकरणों को बंद करें | स्टार रेटेड विद्युत उपकरणों के उपयोग को प्राथमिकता दें

हमारे द्वारा अपनी जीवन शैली की प्राथमिकताओं का उचित और पर्यावरण अनुकूल पुनर्निर्धारण समाज और पर्यावरण के प्रति हमारा दायित्व है |



उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड, ग्रेटर नोएडा

ए-1, प्रथम तल, कॉमर्शियल काम्प्लेक्स, बीटा-2, ग्रेटर नोएडा, गौतमबुद्धनगर

ई-मेल : rogreaternoida@uppcb.in, फोन/फैक्स. 0120.4259329

सन्दर्भ संख्या : 1118 / NNT-67/2025

दिनांक : 06/12/25

सेवा में,

मा0 एन0जी0टी0 प्रकरण

M/s Gaursons Promoters Private Limited,
Gaur Biz Park, Plot No-1, Abhay Khand 2,
Shanti Vihar, Abhay Khand, Indirapuram,
Ghaziabad, 201020
Email- customercare@gaursonsindia.com

विषय: M/s 14TH Avenue, Gaur City-2, GC-14, Plot No.-GH-03, Sector-16C, Greater Noida, Gautam Budh Nagar द्वारा मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओ0ए0 संख्या 465/2023 (ई0ए0 संख्या 73/2025) आशीष शर्मा बनाम स्टेट ऑफ यू0पी0 व अन्य में पारित आदेश दिनांक 04.11.2025 के अनुपालन के सम्बन्ध में।

महोदय,

कृपया उपरोक्त विषयक मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओ0ए0 संख्या 465/2023 (ई0ए0 संख्या 73/2025) आशीष शर्मा बनाम स्टेट ऑफ यू0पी0 व अन्य में पारित आदेश दिनांक 04.11.2025 (प्रति संलग्न) का सन्दर्भ ग्रहण करने का कष्ट करें। तत्क्रम में अवगत कराना है कि M/s 14TH Avenue, Gaur City-2, GC-14, Plot No.-GH-03, Sector-16C, Greater Noida, Gautam Budh Nagar में टावर-आई के बेसमेंट में ठोस अपशिष्ट का कलेक्शन, ओ0डब्ल्यू0सी0 का संचालन आदि के सम्बन्ध में मा0 अधिकरण में योजित ओ0ए0 संख्या 465/2023 आशीष शर्मा बनाम स्टेट ऑफ यू0पी0 व अन्य में दिनांक 16.08.2024 को आदेश पारित दिया गया था, जिसका मुख्य अंश निम्नवत् है-

- “.....7. Pursuant, thereto, Shri Ravindra Kumar, Senior Advocate has appeared today on behalf of G Noida and on instructions from Ms. Leenu Sehgal, General Manager, has stated at the Bar that within one week appropriate order shall be passed by G Noida and communicated to Project Proponent.
8. Shri A.R. Takkar, Advocate appearing for respondent 4 stated that from date of receipt of order of G Noida with regard to permission of shifting of Waste Collection Centre and OWC Machine, appropriate steps shall be taken and process of shifting shall be completed by Project Proponent within one month.
9. In view of above stand taken by respondents 4 and 5, we do not find that any further order is required to be passed in this matter except that the said authority and proponent shall comply with the above stand.
10. However, we also observe that at shifted place also, appropriate steps for mitigating air pollution shall continue to be taken by Project Proponent in accordance with provisions of Solid Waste Management Rules, 2016 and the suggestions made by Joint Committee in its report dated 07.11.2023.
11. Original Application is accordingly disposed of....”

अग्रेतर अवगत कराना है कि उपरोक्त आदेश के अनुपालन के सम्बन्ध में याचिकाकर्ता द्वारा Execution Application No. 73/2025 दाखिल किया गया है, जिसमें मा0 अधिकरण के पारित आदेश दिनांक 04.11.2025 द्वारा रिस्पांस/अनुपालन आख्या दाखिल किये जाने हेतु निर्देशित किया गया है। उक्त ई0ए0 में अगली नियत तिथि दिनांक 16.12.2025 है।

अतः उक्त के दृष्टिगत आपको निर्देशित किया जाता है कि प्रश्नगत प्रकरण में मा0 अधिकरण में योजित ओ0ए0 संख्या 465/2023 आशीष शर्मा बनाम स्टेट ऑफ यू0पी0 व अन्य में पारित आदेश दिनांक 16.08.2024 की अनुपालन आख्या 03 दिवस के अन्दर इस कार्यालय में प्रेषित करना सुनिश्चित करें।
संलग्नक: उपरोक्तानुसार।

भवदीय

(विकास मिश्र)

क्षेत्रीय अधिकारी

प्रतिलिपि: मुख्य पर्यावरण अधिकारी (वृत्त-1), उ0प्र0 प्रदूषण नियंत्रण बोर्ड, लखनऊ को सूचनार्थ सादर प्रेषित।

क्षेत्रीय अधिकारी



उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड, ग्रेटर नोएडा

ए-1, प्रथम तल, कॉमर्शियल काम्प्लेक्स, बीटा-2, ग्रेटर नोएडा, गौतमबुद्धनगर

ई-मेल : rogreaternoida@uppcb.in, फोन/फैक्स. 0120.4259329

सन्दर्भ संख्या : 1112 / NUT-67/2025

दिनांक : 06/12/25

सेवा में,

मा0 एन0जी0टी0 प्रकरण

अपर मुख्य कार्यपालक अधिकारी,
ग्रेटर नोएडा औद्योगिक विकास प्राधिकरण,
गौतमबुद्धनगर।

विषय: मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओ0ए0 संख्या 465/2023 (ई0ए0 संख्या 73/2025) आशीष शर्मा बनाम स्टेट ऑफ यू0पी0 व अन्य में पारित आदेश दिनांक 04.11.2025 के अनुपालन के सम्बन्ध में।

महोदय,

कृपया उपरोक्त विषयक मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओ0ए0 संख्या 465/2023 (ई0ए0 संख्या 73/2025) आशीष शर्मा बनाम स्टेट ऑफ यू0पी0 व अन्य में पारित आदेश दिनांक 04.11.2025 (प्रति संलग्न) का सन्दर्भ ग्रहण करने का कष्ट करें। तत्क्रम में अवगत कराना है कि M/s 14TH Avenue, Gaur City-2, GC-14, Plot No.-GH-03, Sector-16C, Greater Noida, Gautam Budh Nagar में टावर-आई के बेसमेंट में टोस अपशिष्ट का कलेक्शन, ओ0डब्ल्यू0सी0 का संचालन आदि के सम्बन्ध में मा0 अधिकरण में योजित ओ0ए0 संख्या 465/2023 आशीष शर्मा बनाम स्टेट ऑफ यू0पी0 व अन्य में दिनांक 16.08.2024 को आदेश पारित दिया गया था, जिसका मुख्य अंश निम्नवत् है-

“.....7. Pursuant, thereto, Shri Ravindra Kumar, Senior Advocate has appeared today on behalf of G Noida and on instructions from Ms. Leenu Sehgal, General Manager, has stated at the Bar that within one week appropriate order shall be passed by G Noida and communicated to Project Proponent.
8. Shri A.R. Takkar, Advocate appearing for respondent 4 stated that from date of receipt of order of G Noida with regard to permission of shifting of Waste Collection Centre and OWC Machine, appropriate steps shall be taken and process of shifting shall be completed by Project Proponent within one month.
9. In view of above stand taken by respondents 4 and 5, we do not find that any further order is required to be passed in this matter except that the said authority and proponent shall comply with the above stand.
10. However, we also observe that at shifted place also, appropriate steps for mitigating air pollution shall continue to be taken by Project Proponent in accordance with provisions of Solid Waste Management Rules, 2016 and the suggestions made by Joint Committee in its report dated 07.11.2023.
11. Original Application is accordingly disposed of....”

अग्रेतर अवगत कराना है कि उपरोक्त आदेश के अनुपालन के सम्बन्ध में याचिकाकर्ता द्वारा Execution Application No. 73/2025 दाखिल किया गया है, जिसमें मा0 अधिकरण के पारित आदेश दिनांक 04.11.2025 द्वारा रिस्पांस/अनुपालन आख्या दाखिल किये जाने हेतु निर्देशित किया गया है। उक्त ई0ए0 में अगली नियत तिथि दिनांक 16.12.2025 है।

अतः उक्त के दृष्टिगत आपसे अनुरोध है कि प्रश्नगत प्रकरण में आवश्यक कार्यवाही किये जाने एवं मा0 अधिकरण में रिस्पांस/अनुपालन आख्या दाखिल किये जाने हेतु सम्बन्धित को निर्देशित करने का कष्ट करें।

संलग्नक: उपरोक्तानुसार।

भवदीय

(विकास मिश्र)

क्षेत्रीय अधिकारी

प्रतिलिपि: मुख्य पर्यावरण अधिकारी (वृत्त-1), उ0प्र0 प्रदूषण नियंत्रण बोर्ड, लखनऊ को सूचनार्थ सादर प्रेषित।

क्षेत्रीय अधिकारी

To,
 Regional Officer
 Uttar Pradesh Pollution Control Board
 A-1, First Floor, Commercial Complex
 Beta-2, Greater Noida, Gautam Budh Nagar
 Uttar Pradesh

Dated-20/12/2025

Sub : With respect to the submissions of compliance report pertaining to order dated 16.08.2024 passed by the Hon'ble NGT in Original Application No 465/2023 in the matter of, 'Ashish Sharma versus State of Uttar Pradesh' in connection with the Project 14th Avenue/GC-14, Gaur City 2 situated at Plot No. GH-03, Sector-16, Greater Noida (Uttar Pradesh)

Ref. : 1. Your letter dated 06.12.2025 bearing reference number 1113/NGT-67/2025, received by us on 18.12.2025;
 2. Order dated 04.11.2024 passed by the Hon'ble NGT in Execution Application No. 73/2025 for execution of the order dated 16.08.2024 passed by the Hon'ble NGT in OA No 465/2023 in the matter of, 'Ashish Sharma versus State of Uttar Pradesh

Respected Sir

We are writing in response to your above referenced letter dated 06.12.2025, which has been received by us on 18.12.2025, seeking the submission of compliance report in connection with the order dated 16.08.2024 passed by the Hon'ble NGT in OA No 465/2023 in the matter of, 'Ashish Sharma versus State of Uttar Pradesh' pertaining to the issues of waste collection center in the project 14th Avenue/GC-14, Gaur City 2 situated at Plot No. GH-03, Sector-16, Greater Noida (Uttar Pradesh).

In this regard, it is respectfully submitted that as per the submissions on record of the Hon'ble NGT, we had duly submitted our proposal before the office of Greater Noida Industrial Development Authority (GNIDA), vide our letter dated 21.06.2024, for two potential sites within the project premises for the relocation of the waste collection center and requested them to approve and finalize a suitable location (copy enclosed as Annexure-1).

Please note that the Hon'ble NGT, vide its order dated 16.08.2024 passed in O.A. No. 465/2023, expressly took note of the said application and directed GNIDA to pass an appropriate order and communicate the same to us for finalization and approval of a suitable location for relocation of the waste collection center.

Pursuant thereto and in compliance with the directions of the Hon'ble Tribunal, we once again approached the office of GNIDA vide our letter dated 16.09.2025, requesting approval of one of the two identified locations and issuance of an appropriate order to enable relocation of the waste collection center within the project (copy enclosed as Annexure-2).

Further, vide our letter dated 05.10.2025, we once again furnished the detailed clarifications regarding the two proposed sites and reiterated our request for final approval of one suitable location for relocation of the waste collection center (copy enclosed as Annexure-3).

GAURSONS PROMOTERS PRIVATE LIMITED

Corp. Off.: Gaur Biz Park, Plot No.-1, Abhay Khand-II, Indirapuram, Ghaziabad - 201014 (U.P.) India

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Despite the above repeated communications and reminders, no final approval or order has been received from the office of GNIDA till date.

It is respectfully submitted that while the Execution Application No. 73/2025 has been filed before the Hon'ble NGT for execution of the order dated 16.08.2024, it is respectfully submitted that the relocation of the Waste Collection Centre can be finalized only upon issuance of approval by GNIDA.

In view of the above, we respectfully submit that we remain ready and willing to comply with the order dated 16.08.2024 of the Hon'ble NGT and to relocate the Waste Collection Centre immediately upon receipt of the requisite approval from GNIDA, which is still awaited.

The present clarification is being furnished for your kind consideration and records.

Thanks & Regards

For-Gaursons Promoters Private Limited

Authorized Signatory



Enclosures:

1. Copy of our letter dated 21.06.2024 submitting the details of the two potential sites identified for the relocation of the waste management center.
2. Copy of letter dated 16.09.2024 in compliance with the order dated 16.08.2024 passed by the Hon'ble NGT
3. Copy of our letter dated 05.10.2025.

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Consignment/MO Tracking Report

Consignment/MO Number: EU7890870891N

Consignment Number:
EU7890870891N

Article Type:
SP_INLAND_DOC

Booked At:
Knowledge Park I SO

Booked On:
16/12/2025, 17:04:56

Destination:

Origin Pincode:
201310

Delivered On:
18/12/2025, 16:38:56

Destination Pincode:
201001

Event	Date	Time	Office
Item Booked	16/12/2025	17:04:56	Knowledge Park I SO
ITEM INDUCTED	16/12/2025	17:04:56	Knowledge Park I SO
Item Bagged	16/12/2025	17:37:18	Knowledge Park I SO
Item Dispatched	16/12/2025	17:44:02	Knowledge Park I SO
Item Received	17/12/2025	23:20:17	Ghaziabad NSH
Item Bagged	18/12/2025	01:56:55	Ghaziabad NSH
Item Dispatched	18/12/2025	04:33:13	Ghaziabad NSH
Item Dispatched	18/12/2025	05:45:00	Ghaziabad Ma RMS TMO
Item Received	18/12/2025	09:15:51	Shipra Sun City SO
Item Invoiced	18/12/2025	10:21:16	Shipra Sun City SO
Item Delivered	18/12/2025	16:38:56	Shipra Sun City SO

Date: 21.06.2024

To,

The Chief Executive Officer,
Greater Noida Industrial Development Authority,
Plot No. 01, Knowledge Park-04
Greater Noida,
Gautam Budh Nagar, Uttar Pradesh.

Sub: Organic Waste Convertor (OWC) machine located underneath Tower-I in Basement 1 of the project 14th Avenue/GC-14 "Gaur City 2" at plot no. GH-03, Sector-16 C, Greater Noida (Uttar Pradesh).

Respected Sir,

We are writing to you with respect to the Organic Waste (OWC) machine located underneath Tower-I in Basement 1 of the project 14th Avenue/GC-14 "Gaur City 2" at plot no. GH-03, Sector-16 C, Greater Noida (Uttar Pradesh). The Project Proponent has diligently arranged and is strictly complying with the regulations stipulated in the Solid Waste Management Solid Waste (Management and Handling) Rules, 2016. The following points need your attention and immediate action/approval:

1. The garbage room consisting of the OWC machine has been established underneath Tower-I in Basement 1 of the project only as per the approved and sanctioned Building plans from the Greater Noida Development Authority, copy



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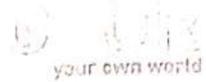
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Email: customercare@gauronsindia.com | gauronsindia.com

Head Office: 101, 1st Floor, Ashish Comm. Complex, Plot No-2/3, LSC New Rajdhani Enclave, Delhi-110002

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Handwritten signature



of which is attached herewith for your reference as **Appendix-A**. That further as per the Rule 4(7) of the Solid Waste Management Rules, 2016:

"All gated communities and institutions with more than 5,000 sqm area shall, within one year from the date of notification of these rules and in partnership with the local body, ensure segregation of waste at source by the generators as prescribed in these rules, facilitate collection of segregated waste in separate streams, handover recyclable material to either the authorized waste pickers or the authorized recyclers. The bio-degradable waste shall be processed, treated and disposed off through composting or bio-methanation within the premises as far as possible. The residual waste shall be given to the waste collectors or agency as directed by the local body."

That further as per the Greater Noida Industrial Development Area Building Regulation, 2010 (as amended in the year 2011), 15% of prescribed FAR was added to common areas which includes built structures such as STP, water treatment plant, garbage collection centre etc. Copy of the Greater Noida Industrial Development Area Building Regulation, 2010 (as amended in the year 2011) is attached herewith for your reference as **Appendix-B**.

That thus, the Organic Waste Converter has been installed by the undersigned underneath Tower-I in Basement 1 of the project only as per the approved sanctioned building plan and in compliance with the Solid Waste (Management and Handling) Rules, 2016 as well as the Greater Noida Industrial Development Area Building Regulation, 2010 (as amended in the year 2011). That though the OWC machine has been installed as per the approved sanction plan and there is



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2
[Signature]

no contravention of any provisions of the the Solid Waste (Management and Handling) Rules, 2016, the undersigned herein is submitting the present representation to your good self to suggest as to whether or not any other approval/permission is solicited for operating the OWC machine underneath Tower-1 in Basement 1 of the project.

2. That further, as is already in your knowledge, a complaint was filed by one of the residents of the project in question before the Hon'ble National Green Tribunal regarding the location of the OWC machine. That in view of the same, the undersigned project proponent has earmarked two other vacant places within the project premises for the re-location of the OWC machine if so required and a copy of the map indicating the said two proposed places is attached herewith for your reference as **Appendix-C**.

That though in the entire Noida-Greater Noida area, most of the project proponents (housing colonies/projects) have installed the OWC machines in the basement of the project, however in the alternative and in order to end the dispute that has arisen, as already stated above the undersigned herein has earmarked two alternate places within the project premises and the undersigned is writing this representation to your good self for suggesting/approving either of the two vacant spaces for relocation of the OWC machine. Further, by way of this representation, the undersigned would also like to know as to whether or not any other



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3
[Signature]



approval/permission is required to be solicited for re-locating and operating the OWC machine in any of the two proposed vacant spaces.

The undersigned herein further also requests and is always available to meet your good self in person to discuss the matter in case any further clarification is required at your end. That the matter is of urgent nature and requires quick action/approval from your good self as the next date in the aforesaid matter pending adjudication before the Hon'ble National Green Tribunal is 12.07.2024.

With Best Wishes

For M/s Gaursons Promoters Pvt. Ltd.

Authorized Signatory

Encl. As above

CC: The Regional Officer, Uttar Pradesh Pollution Control Board, A-1, First Floor, Commercial Complex, Sector Beta-2, Greater Noida, Gautam Budh Nagar, Uttar Pradesh.



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any other requirements as mentioned in table 4, no construction of any type shall be permitted over the canopy. Canopy, if cantilevered and no structure on it having spans of 2.5mtr to 3.5mtr shall not be counted in Ground Coverage.

Canopy to maximum height of 1.5 metre.

1. Air conditioning plant, electrical installation, generator room, water works, water tank etc.
2. Watchmen/ Security shelters and watch towers
3. Garbage shafts, lift shafts and 10sqmtr lobby in front of each lift (excluding area of corridor beyond the lift).
4. Fire escape staircases
5. Toilet blocks for visitors, drivers, guards etc on ground floor only.
6. Mummy, machine room for lifts.
7. Cupboards up to a depth of 0.60mtr and 1.80mtr in length.
8. Refuge area as per definition for fire evacuation and *National Building Code 2005*.
9. Sewage treatment plant, water treatment plant, garbage collection centre Electric sub-station, service ducts.
10. Covered walkways and pathways.
11. Any other utilities and facilities as decided by the Chief Executive Officer depending on its requirement.

(3) **Spits are between two adjacent building blocks**

Distance between two adjacent building blocks shall be minimum 6 mtrs. and maximum 16 mtrs. depending on the height of blocks. For building height up to 18 mtrs., the spacing shall be 6mtrs and thereafter the spacing shall be increased by 1mtr. for every addition of 3 mtrs. in height of building subject to a maximum spacing of 16 mtrs. as per clause 8.2.3. of *Development Control Rules, part 3 of National Building Code -2005*. If the blocks have dead-end sides facing each other, then the spacing shall be maximum 9 mtrs. instead of 16 mtrs. Moreover, the allottee may provide or propose more than 16mtrs. space between two blocks.

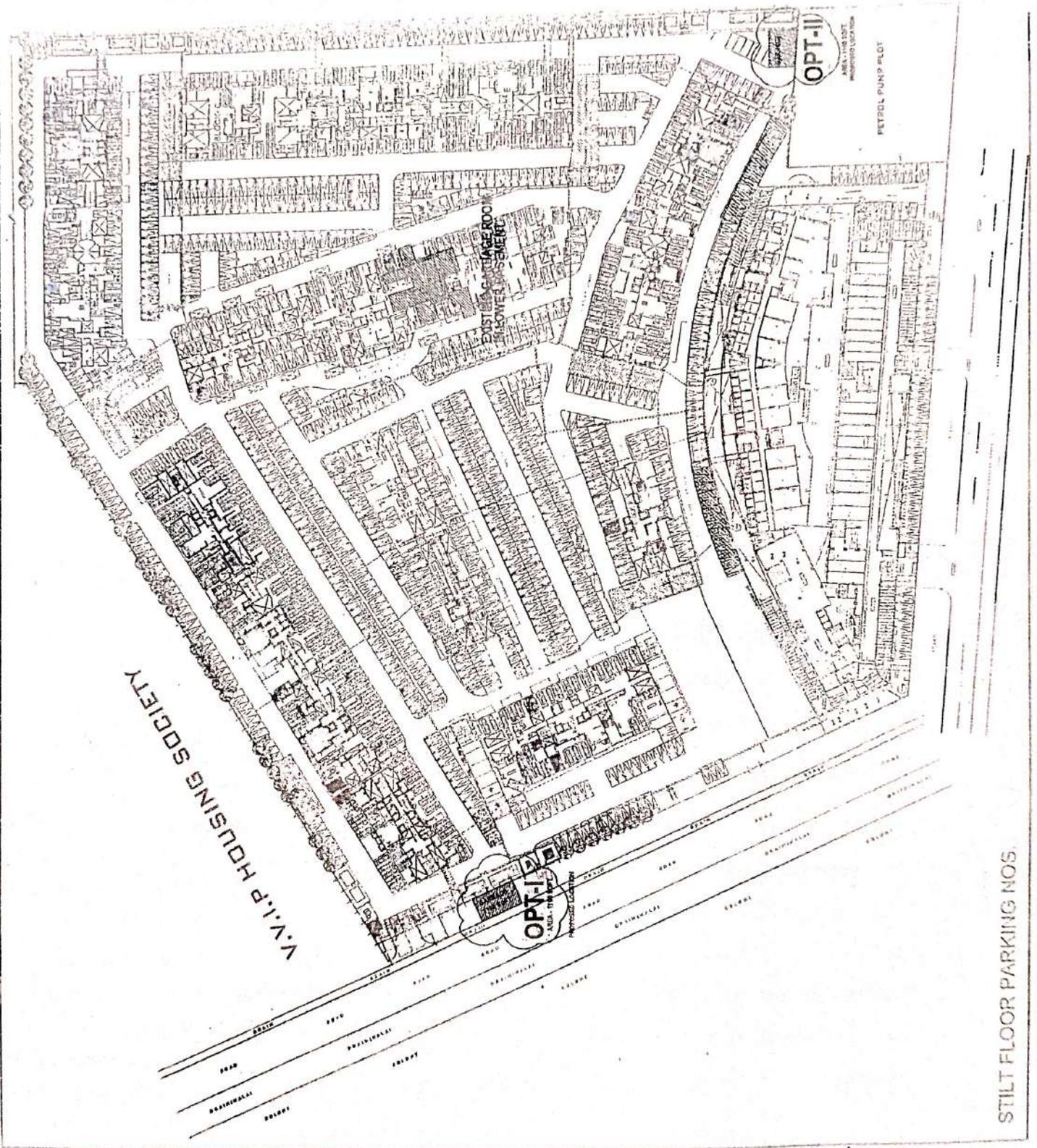
(6) The allottee shall have a right to impose such restriction and limitations as to the number of storey and extent of height of the building as he considers fit where protected areas, ancient or historical monuments lie within a radius of one and half kilometer from the boundary line of such buildings by recording reasons.

(7) The internal height of the basement (floor to ceiling) shall be minimum 2.4mtrs from bottom of beam and maximum 4.5 metre. Except wherever height of equipments such as electric generator, air conditioner, fire hydrant etc. is more than 4.5 metre. Additional height equivalent to height of equipments may be permitted. In case of Automatic/semi automatic/mechanised parking facility also more than 4.5 mtrs, height may be allowed by the Chief Executive Officer depending upon the technology and requirement of space.

(8) The height of basement shall be maximum 1.5metres up to bottom of the slab above the plinth of boundary wall. In case the basement is flush with the ground level adequate light and ventilation shall be ensured.

(9) Toilet block for visitors, drivers etc. comprising of minimum a water closet, a bath and 2 urinals shall be provided on the ground floor.

(10) At least one of the lifts provided shall be of the specification of goods lift.

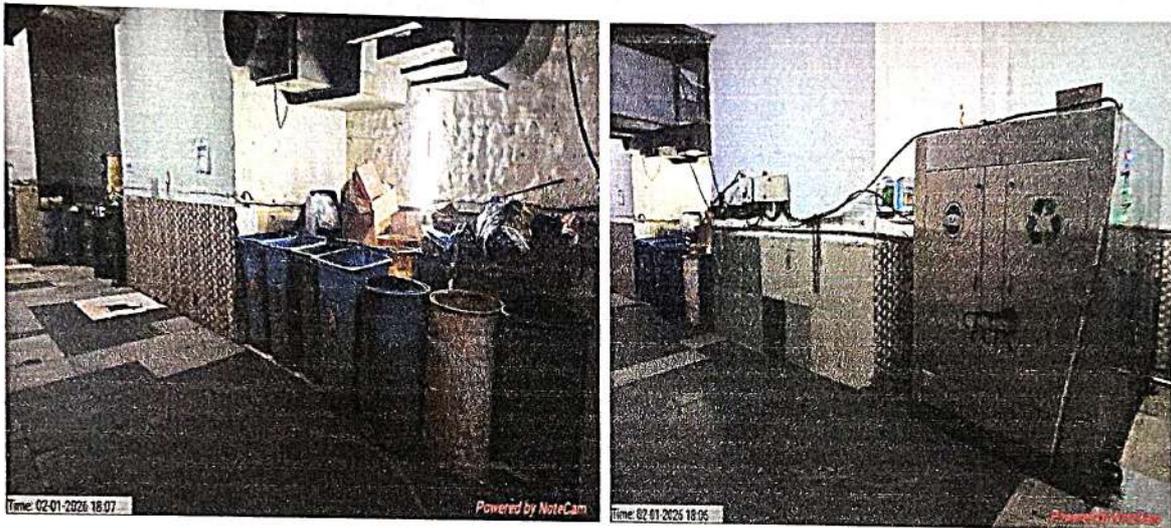


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Inspection report of Project M/s 14th Avenue, Gaur City-2, Greater Noida west, Gautam Buddha Nagar.

Inspection of above project was carried out on dated 02.01.2026 by undersigned in the presence of Mr Raghuvveer Nishad, GM of project proponent.

- i. During inspection, organic waste converter (OWC) was found operational.
- ii. Bleaching powder/ anti odour chemicals is being applied to control foul smell in OWC section.
- iii. No foul smell was observed due to handling and operation of OWC section in nearby area.
- iv. Logbook is being maintained regarding quantity of daily generation and disposal of MSW in project.
- v. OWC is not shifted to another location. OWC is established at older place (Basement of 1 tower of project).
- vi. Photographs taken during inspection are given below:



Report is being submitted for kind perusal and necessary action.

W 02/1/26

(Ranjeet Singh)
Assistant Environment Engineer
U.P. Pollution Control Board,
Greater Noida

Regional Officer